

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 52 of 2024

In the matter of

Navjot Singh Sidhu and Others

Appellant

Versus

State of Punjab and Others

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Date: 15.01.2026

Place: Rupnagar

Vipan Kumar
(Vipan Kumar)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar
(On behalf of respondent Punjab
Pollution Control Board)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 52 of 2024

In the matter of

Navjot Singh Sidhu and Others

Appellant

Versus

State of Punjab and Others

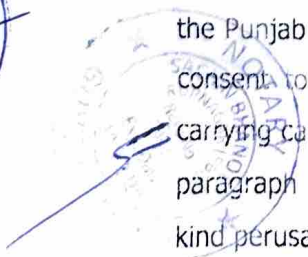
Respondent(s)

Short reply / status report by way of Affidavit of Er. Vipan Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagaron behalf of Punjab Pollution Control Board (Respondent No. 03) in compliance to order dated 21.04.2025.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

- 1) That the above-mentioned Original Application No. 52 of 2024 relating to the grievance raised by the applicant for illegal sand mining in Rupnagar District is pending before this Hon'ble Tribunal.
- 2) That the deponent namely Er. Vipan Kumar is presently working as Environmental Engineer in the service of the Punjab Pollution Control Board and is posted in the Regional Office of the Board at Rupnagar. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present short reply/status report by way of affidavit on behalf of Punjab Pollution Control Board (Respondent No. 03) before this Hon'ble Tribunal.
- 3) That this Hon'ble Tribunal has passed an order dated 21.04.2025 thereby directing the Punjab Pollution Control Board to submit a report disclosing the compliance of consent to operate conditions by the Stone Crushers, ambient air quality and carrying capacity of the area within a period of six months. The relevant extract of paragraph 10 of the order dated 21.04.2025 in this regard is reproduced below for kind perusal and reference.



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"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

- 4) That due to various reasons, the Punjab Pollution Control Board was not able to check the compliance of the consent to operate conditions by the stone crushers of the area of Ropar. The Board in this regard has filed an application before this Hon'ble Tribunal dated 03.11.2025 requesting for the time period of six months for submission of the report about the compliance of consent to operate conditions by the stone crushers.
- 5) That it is relevant to mention here that as per the official record, about 171 stone crushers in the area of Rupnagar (Ropar) have obtained the consent to operate of the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
- 6) That the officers of the Punjab Pollution Control Board, Regional Office, Rupnagar have inspected 106 number of Stone Crushers in the area of Rupnagar with regard to the compliance of environmental norms and conditions of the consents granted by the Board. The officers of the Board have inspected the machinery installed by the stone crushers, display of Board regard environmental data, conveyor belts, chutes, provision of water spraying, stabilization of the movement area, plantation, septic tank for treatment of domestic effluent, recirculation tank, boundary walls, installation of cameras, Air Pollution Control Device etc. The officers have also checked the compliance of the consent conditions by the stone crushers. The status report in this regard is tabulated herein below:

| Sr. No. | Description of the information | Present status | Marking of the documents |
|---------|---|----------------|--------------------------|
| 1 | Total number of Stone Crushers in the area of District Rupnagar | 171 | Annexure-A |
| 2 | Number of stone crushers visited by the officers | 106 | Annexure-B |
| | Number of stone crushers closed | 23 | Annexure-C |
| | Number of stone crushers found non-compliant | 57 | Annexure-D |
| 5 | Number of stone crushers | 24 | Annexure-E |



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|---|--|----|-------------------|
| | found partially compliant | | |
| 6 | Number of stone crushers found compliant | 02 | Annexure-F |

- 7) That considering the non-compliance of the provisions of environmental norms by the stone crushers, following actions have been taken by the Regional Office of the Board at Rupnagar.
- i) Separate notices for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 have been issued to all the 57 number of stone crushers who were found in violation by the visiting officers. The copies of notices are collectively enclosed as **Annexure-G**
 - ii) Advisory for making compliance of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and code of practice has been issued to all the 24 number of the stone crushers who were found partially compliant by the visiting officers. The copies of the advisory issued to 24 number of stone crushers are enclosed as **Annexure-H**.
- 8) That the officers of the Board have also carried out ambient air quality in the cluster zones where stone crushers are situated in Sainsowal, Algran, Plata, Agampur, Khera Kalmot and Saidpur areas of District Rupnagar. The analysis results of the ambient air quality monitoring carried out at 06 locations are tabulated in table no. 1 to 6 herein below:

Table-1 Location: Guru Nanak Paper Mill Agampur

| Station Location | | Guru Nanak Paper Mill Agampur | | |
|-------------------------|---------------------------|-------------------------------|--------------------------|---|
| Test Parameter | | | | PM10 ($\mu\text{g}/\text{m}^3$) |
| Test Method | | | | Test Method: IS:5182 (Part 23)-2006 (Reaffirmed 2022) |
| Sample Registration No. | Date of Sample Collection | Date of Sample Receipt | Period of Analysis | Time Shift 09 Hour – 17 Hour |
| AA32685 | 01.11.2025 | 10.11.2025 | 10.11.2025 to 19.11.2025 | 536 |
| AA32686 | 03.11.2025 | 10.11.2025 | 10.11.2025 to 19.11.2025 | 567 |
| AA32687 | 04.11.2025 | 10.11.2025 | 10.11.2025 to 19.11.2025 | 872 |



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Table-2 Location: Government School Saidpur

| Station Location | | Government School Saidpur | | |
|-------------------------|---------------------------|---|--------------------------|---------------------------------|
| Test Parameter | | PM10 ($\mu\text{g}/\text{m}^3$) | | |
| Test Method | | Test Method: IS:5182 (Part 23)-2006 (Reaffirmed 2022) | | |
| Sample Registration No. | Date of Sample Collection | Date of Sample Receipt | Period of Analysis | Time Shift 09 Hour – 17 Hour |
| AA32688 | 01.11.2025 | 10.11.2025 | 10.11.2025 to 19.11.2025 | 133 |
| AA32689 | 03.11.2025 | 10.11.2025 | 10.11.2025 to 19.11.2025 | 116 |
| AA32690 | 04.11.2025 | 10.11.2025 | 10.11.2025 to 19.11.2025 | 148 |

Table-3 Location: Gillz Vila Village khera Kalmot

| Station Location | | Gillz Vila Village khera Kalmot | | |
|-------------------------|---------------------------|---|--------------------------|---------------------------------|
| Test Parameter | | PM10 ($\mu\text{g}/\text{m}^3$) | | |
| Test Method | | Test Method: IS:5182 (Part 23)-2006 (Reaffirmed 2022) | | |
| Sample Registration No. | Date of Sample Collection | Date of Sample Receipt | Period of Analysis | Time Shift 09 a.m. - 05 p.m. |
| AA33941 | 07.11.2025 | 17.11.2025 | 17.11.2025 to 26.11.2025 | 413 |
| AA33944 | 08.11.2025 | 17.11.2025 | 17.11.2025 to 26.11.2025 | 370 |
| AA33945 | 10.11.2025 | 17.11.2025 | 17.11.2025 to 26.11.2025 | 385 |

**Table-4 Location: Village Plata Near Government School**

| Station Location | | Village Plata Near Government School | | |
|-------------------------|---------------------------|---|--------------------------|---------------------------------|
| Test Parameter | | PM10 ($\mu\text{g}/\text{m}^3$) | | |
| Test Method | | Test Method: IS:5182 (Part 23)-2006 (Reaffirmed 2022) | | |
| Sample Registration No. | Date of Sample Collection | Date of Sample Receipt | Period of Analysis | Time Shift 09 a.m. - 05 p.m. |
| AA33942 | 07.11.2025 | 17.11.2025 | 17.11.2025 to 26.11.2025 | 112 |
| AA33943 | 08.11.2025 | 17.11.2025 | 17.11.2025 to 26.11.2025 | 124 |
| AA33946 | 10.11.2025 | 17.11.2025 | 17.11.2025 to 26.11.2025 | 135 |

Table-5 Location: Village Sainsowal Near Government School

| Station Location | | Village Sainsowal Near Government School | | |
|-------------------------|---------------------------|--|--------------------------|---|
| Test Parameter | | | | PM10 ($\mu\text{g}/\text{m}^3$) |
| Test Method | | | | Test Method: IS:5182 (Part 23)-2006 (Reaffirmed 2022) |
| Sample Registration No. | Date of Sample Collection | Date of Sample Receipt | Period of Analysis | Time Shift 09 a.m. - 05 p.m. |
| AA35270 | 14.11.2025 | 24.11.2025 | 24.11.2025 to 27.11.2025 | 322 |
| AA35271 | 15.11.2025 | 24.11.2025 | 24.11.2025 to 27.11.2025 | 236 |
| AA35272 | 17.11.2025 | 24.11.2025 | 24.11.2025 to 27.11.2025 | 211 |

Table-6 Location: Village Algran Near Government School

| Station Location | | Village Algran Near Government School | | |
|-------------------------|---------------------------|---------------------------------------|--------------------------|---|
| Test Parameter | | | | PM10 ($\mu\text{g}/\text{m}^3$) |
| Test Method | | | | Test Method: IS:5182 (Part 23)-2006 (Reaffirmed 2022) |
| Sample Registration No. | Date of Sample Collection | Date of Sample Receipt | Period of Analysis | Time Shift 09 a.m. - 05 p.m. |
| AA35273 | 14.11.2025 | 24.11.2025 | 24.11.2025 to 27.11.2025 | 167 |
| AA35274 | 15.11.2025 | 24.11.2025 | 24.11.2025 to 27.11.2025 | 185 |
| AA35275 | 17.11.2025 | 24.11.2025 | 24.11.2025 to 27.11.2025 | 139 |

- 9) That the analysis of the ambient air quality monitoring shows that out of the 18 samples collected across 06 locations (Sainsowal, Algran, Plata, Agampur, Khera Kalmot and Saidpur), 06 samples across 02 locations (Saidpur and Plata) were found to be within the permissible limits of $150\mu\text{g}/\text{m}^3$ in respect of SPM/PM10. It is pertinent to mention here that out of 06 locations, 03 samples were collected at Village Algran near Government School. Out of the said 03 samples, 01 sample at Village Algran near Government School was also found to be within the permissible limits of $150\mu\text{g}/\text{m}^3$ @ $139\mu\text{g}/\text{m}^3$ in respect of SPM/PM10. Remaining 02 Samples at Village Algran near Government School were found to be marginally exceeding the limit of $150\mu\text{g}/\text{m}^3$ @ $185\mu\text{g}/\text{m}^3$ and $167\mu\text{g}/\text{m}^3$ in respect of SPM/PM10.



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- 10) That it is pertinent to mention here that all the stone crushers have been directed and advised to install suitable and adequate Air Pollution Control Devices in the premises of the stone crushers so as to contain air pollution. After the installation of Air Pollution Control Devices, the ambient air quality standards in the cluster areas of stone crushers will improve.
- 11) That as far as carrying capacity of the District Rupnagar is concerned, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar in reference to the orders dated 21.04.2025 passed by the Hon'ble National Green Tribunal in O.A. No. 52 of 2024 has written letters bearing no. 1778-79 dated 13.08.2025(**Annexure-I**), 3317-18 dated 07.11.2025(**Annexure-J**), and 139-40 dated 09.01.2026 (**Annexure-K**) to the Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resources, Ropar and Anandpur Sahib to provide the data/record of carrying capacity of legitimate source of raw material carried out by the Department of Mining and Geology in area of Rupnagar to the Board. However, the data from the Department of Mining and Geology is awaited. As and when the data of carrying capacity is made available by the Department of Mining and Geology, the same will be placed before this Hon'ble Tribunal by the Punjab Pollution Control Board.
- 12) That out of the total number of 171 stone crushers, inspection of 65 stone crushers is yet to be proclaimed by the Board. In this regard, a time period of three months is requested for so that the final status report of all the stone crushers in respect of the compliance of environmental norms, ambient air quality standards including the carrying capacity of the concerned areas.
- 13) That the deponent may kindly be allowed to place on record the above status report in compliance to Order dated 21.04.2025 for kind consideration of this Hon'ble Tribunal.



Date: 15.01.2026

Place: Rupnagar

Deponent

Vipan Kumar
(Vipan Kumar)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar
(On behalf of respondent Punjab
Pollution Control Board)

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Date: 15.01.2026

Place: Rupnagar

Deponent

Vipan Kumar
(Vipan Kumar)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar
(On behalf of respondent Punjab
Pollution Control Board)

Mr. Gajish Mittal, Advocate

15 JAN 2026

verified that the Affidavit SPA GPA
was read over & explained to the
deponent. Executant who seemed
directly to understand the same at the
time of making & signing the document
2894



Attested as Identified

SACHIN BHANOT
NOTARY
Rupnagar (Pb) INDIA

| Annexure - A | | | | | | | |
|--|---|----------|--------------------|-----------------|----------------|----------------|----------------|
| List of total number of Stone Crushers in the area of District Rupnagar | | | | | | | |
| S. N. | Name and Address of industry | District | Tehsil | Water Act, 1974 | | Air Act, 1981 | |
| | | | | Consent status | Date of Expiry | Consent status | Date of Expiry |
| 1 | M.S. Stone Screening Plant, Majri Gujran, PO: Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 05.12.2028 | G | 05.12.2028 |
| 2 | J.M. Enterprises, Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.06.2030 | G | 30.06.2030 |
| 3 | Shera Screening Plant, Manguwal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 4 | Jagrati Stone Crusher (Old Name:-Chhabra Enterprises), Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2029 | G | 30.09.2029 |
| 5 | Shiva Stone Crusher (Old Name:- Shiva Stone Crusher Gram Udyog Samiti), Kakrala, Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 12.09.2030 | G | 12.09.2030 |
| 6 | Sukhmani Engineers Stone Crusher, Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 28.06.2030 | G | 28.06.2030 |
| 7 | Narindera Stone Crusher, Village Allowal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2029 | G | 30.09.2029 |
| 8 | Jai Mata Stone Crusher, VPO Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.04.2029 | G | 30.04.2029 |
| 9 | Shri Ram Stone Crusher, Village Nangran, Rupnagar | Rupnagar | Sri Anandpur Sahib | G | 28.02.2026 | G | 28.02.2026 |
| 10 | Maan Stone Crusher and Screening Plant, Manguwal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 11 | Shivalik Stone Crusher (Old Name: Shivalik Stone Crusher Gram Udyog Samiti), Panjehra Road, VPO Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 12 | Bola Screening Plant, Majri Gujran, P.O Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 14.06.2030 | G | 14.06.2030 |
| 13 | Guru Nanak Stone Crusher, Village Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.04.2029 | G | 30.04.2029 |
| 14 | Saini Screening & Washing Plant, Village Diwari, Ropar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 15 | Hargobind stone crusher and Screening Plant, Diwari, P.O. Sarsa Nangal, Tehsil & . Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 16 | A.K Stone Crusher & Screening Plant, Barhi Jhakhian, Tehsil & . Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 17 | Akal Stone Crusher, Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2029 | G | 30.09.2029 |
| 18 | Dhamrait Screning & crushing plant, Village Diwari, PO Sarsa Nangal, Ropar | Rupnagar | Rupnagar | G | 27.06.2028 | G | 27.06.2028 |
| 19 | Charanjit Singh & Brothers (Stone Crushing Unit), Village Diwari, Roopnagar | Rupnagar | Rupnagar | G | 18.06.2029 | G | 18.06.2029 |
| 20 | Bath Stone Crushing & Screning Plant, Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 21 | J & H Screening & Crushing Unit, Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.06.2026 | G | 30.06.2026 |
| 22 | Grafcon Infrastrucature Stone Crusher & Screening Plant, Bindrakh, Tehsil & . Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 23 | Jai Ambay Stone Crusher, Bharatgarh, Tehsil & . Roopnagar | Rupnagar | Rupnagar | G | 30.06.2026 | G | 30.06.2026 |
| 24 | Ranjit Screening & Crushing Plant, Diwari, Roopnagar | Rupnagar | Rupnagar | G | 17.03.2028 | G | 17.03.2028 |

| | | | | | | | |
|----|--|----------|----------|---|------------|---|------------|
| 25 | Fateh Screening Plant, Village Bindrakh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 26 | Rattan Stone Crusher, Manguwal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 27 | Dhillon Screeners, Village Diwari, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 28 | Akal Sahaye Stone Crushing Plant, Village Diwari, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 29 | Baba Amarnath Screening Plant, Village Sultanpur (Near Bindrakh), Roopnagar | Rupnagar | Rupnagar | G | 11.02.2026 | G | 11.02.2026 |
| 30 | Bhaddal Screening Plant, Village Bhaddal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2026 | G | 30.09.2026 |
| 31 | Dhan Dhan Baba Amarnath Screening Plant, Village Bindrakh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 32 | MRC Screening Plant, Kakron, Tehsil & . Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 33 | Jai Mata Naina Devi Screening Plant, Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 34 | Sahib Screening Plant, Village Manguwal, PO: Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2029 | G | 30.09.2029 |
| 35 | Shri krishna Screning Plant, Village Bindrakh, Roopnagar | Rupnagar | Rupnagar | G | 01.10.2030 | G | 01.10.2030 |
| 36 | Satvir Screening Plant, Village Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 16.09.2028 | G | 16.09.2028 |
| 37 | J & K Screening Plant, Village Diwari, PO Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 38 | Bath Screening Plant, Village Majri Gujran, Roopnagar | Rupnagar | Rupnagar | G | 09.11.2028 | G | 09.11.2028 |
| 39 | Punjab Screening Plant, Village Saho Majra, PO Ghanauli, Ropar | Rupnagar | Rupnagar | G | 27.06.2028 | G | 27.06.2027 |
| 40 | Amit Kumar & Company, Village Bindrakh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 41 | Chandigarh Screening Plant, Village Bindrakh, Roopnagar | Rupnagar | Rupnagar | G | 03.07.2028 | G | 03.07.2028 |
| 42 | Captain Stone Crushing & Screening Plant, Village Diwari, P.O Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 43 | Super Stone Crusher, Village Allowal, P.O. Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 44 | Bhalla stone Crusher, Village Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 26.06.2029 | G | 26.06.2029 |
| 45 | Chaudhary Stone Crusher, Village Kakrala, Ropar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 46 | Bansal Stone Crusher, Village Himmatpur, PO Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 47 | Saini Stone Crusher, Panjhera Road, Village Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2030 | G | 30.09.2030 |
| 48 | Gilco Stone Crusher, Village Allowal, Roopnagar | Rupnagar | Rupnagar | G | 30.06.2030 | G | 30.06.2030 |
| 49 | Punjab Stone Crusher, Village Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 50 | Gillz Stone Crusher, Village Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2027 | G | 30.09.2027 |
| 51 | Ludhiana Crushing Company, Village Bara Pind, PO Bharatgarh, Roopnagar | Rupnagar | Rupnagar | G | 26.04.2030 | G | 26.04.2030 |
| 52 | Baba Stone Crusher, Village Manguwal, P.O. Sarsa Nangal, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 53 | Shri Guru Nanak Dev Stone Crusher & Screening Plant, Santokhgarh, Tehsil & . Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |

| | | | | | | | |
|----|--|----------|--------------------|---|------------|---|------------|
| 54 | Jagdambe Stone Crusher & Screening Plant, Village Diwari, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 55 | Friends Stone Crusher And Screening Plant, Village Mehandpur, Tehsil Nangal, District Rupnagar, Nangal, Rupnagar-140114 | Rupnagar | Rupnagar | G | 31.12.2029 | G | 31.12.2029 |
| 56 | Aman Screening Plant, Village Algran, Tesil Nangal, District Rupnagar | Rupnagar | Nangal | G | 30.09.2026 | G | 30.09.2026 |
| 57 | Mukesh Kumar & Company, Village Bindrakh, Roopnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 58 | Shakti Stone Crusher, Village Barapind, PO Bharatgarh, Ropar | Rupnagar | Rupnagar | G | 24.04.2030 | G | 24.04.2030 |
| 59 | Guru Kirpa Screening Plant, Village Balamgarh, Ropar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 60 | Doctor Stone Crusher, Village Chhoti Jhakhian (Gadley), Ropar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 61 | Khalsa Stone Crusher & Screening Plant, Village Diwari, Ropar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 62 | Akhand Stone Crusher, Village Diwari, Ropar | Rupnagar | Rupnagar | G | 22.04.2030 | G | 22.04.2030 |
| 63 | Sant Stone Crusher, Village Bara Pind, PO Bharatgarh, Ropar | Rupnagar | Rupnagar | G | 28.06.2030 | G | 28.06.2030 |
| 64 | Akash Screening Plant, Village Bhawani Khurd, Roopnagar | Rupnagar | Rupnagar | G | 22.09.2029 | G | 22.09.2029 |
| 65 | M/s Bhaddal Stone Crusher, Village Bhaddal, Tehsil & Distt. Rupnagar | Rupnagar | Rupnagar | G | 30.09.2028 | G | 30.09.2028 |
| 66 | M/s Amrinder Singh Screening Plant, Village - Bhadal, Tehsil & Distt. Rupnagar | Rupnagar | Rupnagar | G | 30.09.2027 | G | 30.09.2027 |
| 67 | A.K Minerals, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 68 | M/s KL Enterprises Village Algran, Nangal, Rupnagar (Old Name- Akash Infrastructure, Village Algran, Nangal, Distt. Rupnagar) | Rupnagar | Sri Anandpur Sahib | G | 31.03.2028 | G | 31.03.2028 |
| 69 | Baba Gurdita ji Screening Plant, Village Baihara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2032 | G | 30.09.2032 |
| 70 | Bhakra Stone Crusher & Contractor, Village Khera Kalmot, Nangran, Nangal | Rupnagar | Nangal | G | 14.03.2029 | G | 14.03.2029 |
| 71 | Bharat Stone Crusher, Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2030 | G | 30.09.2030 |
| 72 | Bhinder stone crusher, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 08.09.2028 | G | 08.09.2028 |
| 73 | Bhullar Stone crusher, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 31.03.2026 | G | 31.03.2026 |
| 74 | Chandigarh Stone crusher, Village Saplma, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2027 | G | 30.09.2027 |
| 75 | Chardi Kla Stone Crusher & screening Plant, Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 24.07.2027 | G | 24.07.2027 |

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| 76 | Chardi Kla Stone Crusher, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 11.01.2029 | G | 11.01.2029 |
| 77 | Dashmesh Stone Crusher, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 27.12.2027 | G | 27.12.2027 |
| 78 | Dashmesh stone crusher, Village Khera Kalmot, Ropar | Rupnagar | Sri Anandpur Sahib | G | 12.11.2029 | G | 12.11.2029 |
| 79 | GK Lakshmi Ganpati Minerals, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 80 | G.N stone & screening plant, Village Spalwan, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 15.09.2027 | G | 15.09.2027 |
| 81 | G.R Stone Crusher, Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 27.06.2029 | G | 27.06.2029 |
| 82 | G.S. screening Plant, Village Nangran, tehsil Nangal, Ropar | Rupnagar | Nangal | G | 31.10.2028 | G | 31.10.2028 |
| 83 | GS and Brothers Stone Screening Plant, VPO Chandpur Bella, Kotla power house, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2026 | G | 30.09.2026 |
| 84 | GAD Stone Crushing & Screening Plant, Village Nangran, Nangal | Rupnagar | Nangal | G | 13.12.2029 | G | 13.12.2029 |
| 85 | Gobindgarh Stone Crushers (P) Ltd., Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 26.02.2030 | G | 26.02.2030 |
| 86 | Golden aggregates (Screening Plant), Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 04.09.2027 | G | 04.09.2027 |
| 87 | Guru Kirpa Stone Crusher, Village Khera Kalmot, . Ropar | Rupnagar | Nangal | G | 30.09.2026 | G | 30.09.2026 |
| 88 | Guru Nanak Stone Crusher, Village Bhallan, Nangal, Ropar | Rupnagar | Nangal | G | 14.07.2028 | G | 14.07.2028 |
| 89 | Guru Nanak Stone crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 28.12.2028 | G | 28.12.2028 |
| 90 | Guru Stone Crusher, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 23.01.2029 | G | 23.01.2029 |
| 91 | Guru Stone Crusher, Village Khera Kalmot, Nangran, Nangal | Rupnagar | Nangal | G | 03.12.2029 | G | 03.12.2029 |
| 92 | Hargobind Stone Crushing Company, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 93 | Hemkunt Stone crusher screening plant, Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 08.09.2030 | G | 08.09.2030 |
| 94 | I Cone Crusher, Village Saidpur, Tehsil Anandpur Sahib, Ditt. Ropar, Hadbast No. 376, Anandpur Sahib, Rupnagar | Rupnagar | Sri Anandpur Sahib | G | 08.02.2029 | G | 08.02.2029 |
| 95 | I P Stone Crusher (Formerly J P Enterprises) VILLAGE ALGRAN, TEHSIL ANANDPUR SAHIB, DISTT. ROPAR | Rupnagar | Sri Anandpur Sahib | G | 19.06.2029 | G | 19.06.2029 |
| 96 | J.S. Screening Plant, Village Ailgran, P.O Bhallan, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 28.07.2030 | G | 28.07.2030 |
| 97 | J.T.R. Stone Crusher & Screening Plant, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 20.11.2028 | G | 20.11.2028 |
| 98 | Kahlon Screening Plant, Village Plata, Anandpur Sahib, Ropar | Rupnagar | Sri Anandpur Sahib | G | 26.10.2028 | G | 26.10.2028 |

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| 99 | Kissan Stone Crusher, Village Nangran, Tehsil Nangal, Ropar | Rupnagar | Nangal | G | 10.12.2028 | G | 10.12.2028 |
| 100 | Kuber Stone crusher, Village Bhallan, Tehsil Nangal, . Ropar | Rupnagar | Nangal | G | 31.10.2028 | G | 02.10.2026 |
| 101 | Ludhiana Stone Crusher & Screening Plant, Village Ailgran, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 12.09.2029 | G | 12.09.2029 |
| 102 | M.G Stone Crusher, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 30.09.2027 | G | 30.09.2027 |
| 103 | M.S Minerals, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 30.10.2028 | G | 30.10.2028 |
| 104 | Mahavir Stone Crusher, Village Khera Kalmot, Nangran, Nangal, Ropar | Rupnagar | Nangal | G | 30.09.2027 | G | 30.09.2027 |
| 105 | Mangat Stone Crushing Co., Village Dhadhi, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 16.12.2028 | G | 16.12.2028+ |
| 106 | Metro Crushers & Screeners Pvt. Ltd, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 25.12.2028 | G | 25.12.2028 |
| 107 | Neelam Stone Crusher, Village Mehandpur, Tehsil Nangal | Rupnagar | Nangal | G | 20.09.2027 | G | 20.09.2027 |
| 108 | Neelkanth Traders, Village Ailgran, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 26.09.2027 | G | 26.09.2027 |
| 109 | New Hargobind Stone Crusher, Village Saidpur, Ropar | Rupnagar | Sri Anandpur Sahib | G | 20.11.2030 | G | 20.11.2030 |
| 110 | New Malwa Stone Crusher, Village Saidpur, Tehsil Anandpur Sahib, . Ropar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2026 | G | 30.09.2026 |
| 111 | New Satluj Stone crusher Unit-2, VPO Nangran, Nangal | Rupnagar | Nangal | G | 01.11.2028 | G | 15.11.2028 |
| 112 | Panchkula Stone Crusher, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 30.09.2030 | G | 30.09.2030 |
| 113 | Pankaj Stone Crusher, Village Plata, Tehsil Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 20.12.2028 | G | 20.12.2028 |
| 114 | Prithvee Stone Crusher, Village Spalwan, Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 31.03.2026 | G | 31.03.2026 |
| 115 | R.s Stone Crusher, Vill Nangran (khera Kalmot), Anandpur Sahib,Rupnagar | Rupnagar | Nangal | G | 01.10.2029 | G | 01.10.2029 |
| 116 | Rama Aggregates & Screeners, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 117 | Rana Stone Crusher, Village Chandpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 26.09.2030 | G | 26.09.2030 |
| 118 | Rana Stone Crusher, VPO Bhangal, . Ropar | Rupnagar | Nangal | G | 21.05.2029 | G | 21.05.2029 |
| 119 | Ropar Crushing & screening plant, Village Bhallan, Nangal | Rupnagar | Nangal | G | 23.12.2028 | G | 23.12.2028 |
| 120 | Royal Stones Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 04.10.2029 | G | 04.10.2029 |
| 121 | Ruhani Screening & Crushing Plant, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 21.01.2029 | G | 21.01.2029 |
| 122 | Sagun Stone Crusher & Washing Plant, Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 22.11.2028 | G | 22.11.2028 |
| 123 | Sai Laddi Shah Screening Plant, Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 19.10.2029 | G | 19.10.2029 |
| 124 | Sai Stone Crusher, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 31.03.2026 | G | 31.03.2026 |

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| 125 | Samrat Enterprises, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 04.10.2027 | G | 04.10.2027 |
| 126 | Sanghera Stone Crusher & Screening Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 26.09.2029 | G | 26.09.2029 |
| 127 | Saptarishi Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 128 | Saptarishi Stone Crusher, Village Nangran, Nangal | Rupnagar | Nangal | G | 30.09.2028 | G | 30.09.2028 |
| 129 | Sat Sahib Stone crusher & Screening Plant, Village Hariipur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 31.03.2026 | G | 31.03.2026 |
| 130 | Satguru Stone Crusher (P) Ltd, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 10.08.2029 | G | 10.08.2029 |
| 131 | Satguru Stone crusher, Village Nangran, Tehsil Nangal | Rupnagar | Nangal | G | 02.11.2028 | G | 02.11.2028 |
| 132 | Satkartar Stone Crusher, Village Raipur Sahni, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 03.11.2028 | G | 03.11.2028 |
| 133 | Seigneur Stone Crusher & Washing Plant, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2026 | G | 30.09.2026 |
| 134 | Shakti Stone Crusher & Screening Plant, Village Dher & Mahain, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 135 | Shivalik screening plant, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 12.07.2028 | G | 12.07.2028 |
| 136 | Shivalik Stone crusher, Village Nargran Kalmot, Tehsil Nangal, Ropar | Rupnagar | Nangal | G | 24.10.2028 | G | 24.10.2028 |
| 137 | Shri Ganesh Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 25.11.2028 | G | 28.11.2028 |
| 138 | M/s Shri Krishana & Co Unit 2, Vill Kalyanpur (Near Lohand Khad), Anandpur Sahib, Rupnagar. | Rupnagar | Sri Anandpur Sahib | G | 30.09.2029 | G | 30.09.2029 |
| 139 | Siddhi Vanayak Stone Crusher, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2029 | G | 30.09.2029 |
| 140 | SNM Corporation, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 28.09.2029 | G | 28.09.2029 |
| 141 | Star Stone Crusher, Village Agampur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 30.09.2027 | G | 30.09.2027 |
| 142 | Supreme Enterprises, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 29.09.2027 | G | 29.09.2027 |
| 143 | Thind Screening Plant, Village Baihara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 25.09.2027 | G | 25.09.2027 |
| 144 | U.V Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2027 | G | 30.09.2027 |
| 145 | V.S. Associates, Village Dher, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2029 | G | 30.09.2029 |

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| 146 | Walia Stone Crusher & Screening Plant, Village Bainhara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 13.09.2030 | G | 13.09.2030 |
| 147 | Yogi Stone Crusher & Screening Plant, Village Bhallan, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 05.09.2030 | G | 05.09.2030 |
| 148 | Babaji Stone Crusher, Village Nangran, Tehsil Nangal, . Ropar | Rupnagar | Nangal | G | 24.11.2028 | G | 24.11.2028 |
| 149 | Motia Stone crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 09.11.2028 | G | 09.11.2028 |
| 150 | Onkar Stone Crusher, Village Nangran, Tehsil Nangal, District Rupnagar | Rupnagar | Nangal | G | 08.01.2031 | G | 08.01.2031 |
| 151 | Chandpur Screening & Crushing Plant, Village Chandpur Bela, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 03.09.2029 | G | 03.09.2029 |
| 152 | Malwa Screening Plant, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 02.12.2029 | G | 02.12.2029 |
| 153 | Shivalik Screening Unit, Village Ailgran, Tehsil Sri Anandpur Sahib, Distt. Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 31.05.2026 | G | 31.05.2026 |
| 154 | Saini Stone crusher & Screening Plant, Village Chandpur, Sri Anandpur Sahib, Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 15.12.2028 | G | 15.12.2028 |
| 155 | Akal Sahai Stone Crusher & Screening Plant, Village Algran, Sri Anandpur Sahib, Roopnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2029 | G | 30.09.2030 |
| 156 | Saidpur Stone Crusher and screening Plant, VPO Saidpur, Sri Anandpur Sahib | Rupnagar | Sri Anandpur Sahib | G | 18.10.2026 | G | 18.10.2026 |
| 157 | New Chandigarh Stone Crusher, Village Saidpur, Anandpur Sahib, | Rupnagar | Sri Anandpur Sahib | G | 30.09.2032 | G | 30.09.2032 |
| 158 | Baihara Stone Crusher & Screening Plant, Vpo. Baihara, Tehsil - Anandpur Sahib, Distt. Ropar | Rupnagar | Sri Anandpur Sahib | G | 08.09.2030 | G | 08.09.2030 |
| 159 | M & M Stone Crusher, Village Saidpur Hadbast No. 376, Anandpur Sahib, Rupnagar | Rupnagar | Sri Anandpur Sahib | G | 30.09.2027 | G | 30.09.2027 |
| 160 | Malwa Screening & Stone Crushers, Village- Bhallan, Tehsil- Nangal, Distt.- Roopnagar. | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |
| 161 | M/s Inder Stone Crusher (M/s Ekam Exim Private Limited) , Vill. Algran, Tehsil - Nangal, Distt. Ropar, Anandpur Sahib, Rupnagar | Rupnagar | Sri Anandpur Sahib | G | 02.12.2029 | G | 02.12.2029 |
| 162 | New Kahlon Stone Crusher, Village Harsa Bela, Post Office Khamera, Tehsil Anandpur Sahib District Rupnagar | Rupnagar | Sri Anandpur Sahib | G | 11.12.2028 | G | 11.12.2028 |
| 163 | SHREE GURU TEG BAHADUR KHALSA CRUSHER, VILLAGE & P.O. KULPUR, TEHSIL BALACHAUR, DISTT. SHAHEED BHAGAT SINGH NAGAR. | S.B.S Nagar | Balachaur | G | 30.09.2026 | G | 30.09.2026 |
| 164 | SIDHI VINAYAK STONE CRUSHER & SCREENER, VILL. CHANDPUR RURKI, TEHSIL BALACHAUR, DISTT. SHAHEED BHAGAT SINGH NAGAR | S.B.S Nagar | Balachaur | G | 27.10.2028 | G | 27.10.2028 |
| 165 | Guru Mehar Stone Crusher, VILLAGE SAWARA, THEIL ANANDPUR SAHIB, DISTT. ROPARHB no. 275 | Rupnagar | Sri Anandpur Sahib | G | 30.09.2028 | G | 30.09.2028 |

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| 166 | Fateh Stone Cruhser, VILLAGE SAWARA, TEHSIL ANANDPUR SAHIB, DISTT. ROPAR | Rupnagar | Sri Anandpur Sahib | G | 02.09.2034 | G | 02.09.2034 |
| 167 | Dhamrait Stone Crusher, Village Manguwal Tehsil and District Rupnagar | Rupnagar | Rupnagar | G | 24.09.2030 | G | 24.09.2030 |
| 168 | Apar Kirpa Stone Crusher and Screening Plant, Village Bhallan, Tehsil Nangal, District Rupnagar | Rupnagar | Nangal | G | 30.09.2028 | G | 30.09.2028 |
| 169 | Jatana Crushing Co., Village Sarsa Nangal, Tehsiil & Distt. Ropar, Roopnagar,Rupnagar-140114 | Rupnagar | Rupnagar | G | 30.09.2029 | G | 30.09.2029 |
| 170 | M/s Bright Stone Crusher and Screening Plant, Village Bainhara, PO Thana, Sub Tehsil Nurpur Bedi | Rupnagar | Rupnagar | G | 15.10.2027 | G | 15.10.2027 |
| 171 | Zimidar Screening Plant, Village Bindrakh, Rupnagar | Rupnagar | Rupnagar | G | 30.09.2026 | G | 30.09.2026 |

| Annexure - B | |
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| List of stone crushers visited by the Officers of the Board | |
| Sr no. | Name of the industry |
| 1 | M/s GAD Stone Crushing & Screening Plant, Village Nangran, Nangal |
| 2 | M/s Kuber Stone crusher, Village Bhallan, Tehsil Nangal, . Ropar |
| 3 | M/s Babaji Stone Crusher, Village Nangran, Tehsil Nangal, . Ropar |
| 4 | M/s Onkar Stone Crusher, Village Nangran, Tehsil Nangal, District Rupnagar |
| 5 | M/s Samrat Enterprises, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 6 | M/s Seigneur Stone Crusher & Washing Plant, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 7 | M/s Shah Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 8 | M/s Shri Ganesh Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 9 | M/s U.V Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 10 | M/s Motia Stone crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 11 | M/s Baba Gurdita ji Screening Plant, Village Baihara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 12 | M/s Jai Ambey Stone Crusher, Panjera Road, VPO Bharatgarh, Tehsil & Distt. Roopnagar |
| 13 | M/s G.N stone & screening plant, Village Spalwan, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 14 | M/s Hemkunt Stone crusher screening plant, Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 15 | M/s I Cone Crusher, Village Saidpur, Tehsil Anandpur Sahib, Distt. Ropar, Hadbast No. 376, Anandpur Sahib, Rupnagar |
| 16 | M/s Pankaj Stone Crusher, Village Plata, Tehsil Anandpur Sahib |

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| 17 | M/s Vishal Stone Crushing, VPO Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 18 | M/s Malwa Screening & Stone Crushers, Village-Bhallan, Tehsil- Nangal, Distt.- Roopnagar. |
| 19 | M/s Fateh Stone Cruhser, VILLAGE SAWARA, TEHSIL ANANDPUR SAHIB, DISTT. ROPAR |
| 20 | M/s Hargobind stone crusher and Screening Plant, Diwari, P.O. Sarsa Nangal, Tehsil & . Roopnagar |
| 21 | M/s Charanjit Singh & Brothers (Stone Crushing Unit), Village Diwari, Roopnagar |
| 22 | M/s Dashmesh Stone Crusher, Diwari, PO: Sarsa Nangal, Tehsil & . Roopnagar |
| 23 | M/s Ladhi Stone Crusher, Diwari, Roopnagar |
| 24 | M/s Ranjit Screening & Crushing Plant, Diwari, Roopnagar |
| 25 | M/s Dhillon Screeners, Village Diwari, Roopnagar |
| 26 | M/s Captain Stone Crushing & Screening Plant, Village Diwari, P.O Sarsa Nangal, Roopnagar |
| 27 | M/s Jagdambe Stone Crusher & Screening Plant, Village Diwari, Roopnagar |
| 28 | M/s Akal Sahai Stone Screening Plant, Village Diwari, Ropar |
| 29 | M/s Saini Screening & Wasing Plant, Village Diwari, Ropar |
| 30 | M/s J.M. Enterprises, Village Sarsa Nangal, Teh. & Distt. Ropar.Stone Crusher |
| 31 | M/s Shera Screening Plant, Manguwal, Roopnagar |
| 32 | M/s Maan Stone Crusher and Screening Plant, Manguwal, Roopnagar |
| 33 | M/s Dhamrait Screning & crushing plant, Village Diwari, PO Sarsa Nangal, Ropar |
| 34 | M/s Baba Stone Crusher, Village Manguwal, P.O. Sarsa Nangal, Roopnagar |
| 35 | M/s Rattan Stone Crusher, Manguwal, Roopnagar |
| 36 | M/s Guru Nanak Stone Crusher, Village Bhartagarh, Tehsil and Distt. Rupnagar |
| 37 | M/s Jai Mata Stone Crusher, VPO Bharatgarh, Roopnagar |
| 38 | M/s Singh Stone Crushing Industry, Kharota, PO: Bharatgarh, Roopnagar |
| 39 | M/s Bansal Enterprises (Old name: Sekhon Stone crusher), Kharota, PO Bharatgarh, Roopnagar |
| 40 | M/s Dhan Baba Gurditta Ji Screening Plant, Himatpur, P.O. Bharatgarh, Tehsil & . Roopnagar |

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| 41 | M/s Bhalla stone Crusher, Village Bharatgarh, Roopnagar |
| 42 | M/s Bansal Stone Crusher, Village Himmatpur, PO Bharatgarh, Roopnagar |
| 43 | M/s Saini Stone Crusher, Panjhera Road, Village Bharatgarh, Roopnagar |
| 44 | M/s Punjab Stone Crusher, Village Bharatgarh, Roopnagar |
| 45 | M/s Bharatgarh Stone Crusher, Village Kharota, P.O. Bharatgarh, Roopnagar |
| 46 | M/s Gillz Stone Crusher, Village Bharatgarh, Roopnagar |
| 47 | M/s Dhillon Stone Crusher, Village Kharota, PO Bharatgarh, Ropar |
| 48 | M/s Chaudhary trading co., Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 49 | M/s G.R Stone Crusher, Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 50 | M/s Golden aggregates (Screening Plant), Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 51 | M/s New Hargobind Stone Crusher, Village Saidpur, Ropar |
| 52 | M/s New Malwa Stone Crusher, Village Saidpur, Tehsil Anandpur Sahib, . Ropar |
| 53 | M/s Baba Amarnath Screening Plant, Village Sultanpur (Near Bindrakh), Roopnagar |
| 54 | M/s Dhan Dhan Baba Amarnath Screening Plant, Village Bindrakh, Roopnagar |
| 55 | M/s Amit Kumar & Company, Village Bindrakh, Roopnagar |
| 56 | M/s Zimidar Screening Plant, Village Bindrakh, Rupnagar |
| 57 | M/s Bhaddal Screening Plant, Village Bhaddal, Roopnagar |
| 58 | M/s DLS Screening Plant (Old Name Satluj Screening Plant), Village Bhaddal, Roopnagar |
| 59 | M/s Punjab Screening Plant, Village Saho Majra, PO Ghanauli, Ropar |
| 60 | M/s Amar Jyoti Engineers & Builders (P) Ltd., Village Thali, PO: Ghanauli, Roopnagar |
| 61 | M/s Khalsa Stone Crusher & Screening Plant, Village Diwari, Ropar |
| 62 | M/s Akhand Stone Crusher, Village Diwari, Ropar |

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| 63 | M/s Walia Screening Plant, Village Allowal, Roopnagar |
| 64 | M/s Gilco Stone Crusher, Village Allowal, Roopnagar |
| 65 | M/s Aman Screening Plant, Village Allowal, Ropar |
| 66 | M/s Super Stone Crusher, Village Allowal, P.O. Sarsa Nangal, Roopnagar |
| 67 | M/s G.s. and Bothers Stone Screening Plant, VPO Chandpur Bella, Kotla Power house, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 68 | M/s Saini Stone Crusher & Screening Plant, Village Chandpur, Distt. Rupnagar |
| 69 | M/s Chandigarh Stone Crusher, Village Saplma, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 70 | M/s G.S. Screening Plant, Village Nangran, Tehsil Nangal, Distt. Rupnagar |
| 71 | M/s Guru Nanak Stone Crusher, Village Bhallan, Tehsil Nangal, Distt. Rupnagar |
| 72 | M/s J & H Washing Plant (Old Name M/s Paramjit Singh Screening Plant, Village Nangal Abiana, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 73 | M/s Naina Stone Crusher, Village Kheri, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 74 | M/s Satguru Stone Crusher, Village Nangran, Tehsil Nangal, Distt. Rupnagar |
| 75 | M/s Shivalik Stone Crusher, Village Nangran Kalmot, Tehsil Nangal, Distt. Rupnagar |
| 76 | M/s Shri Krishna & co. (Unit-1), Village Kalyanpur, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 77 | M/s Shri Krishna & co. (Unit-2), Village Kalyanpur (Near Lohand Khad), Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 78 | M/s Swastic Stone Crusher, Village Nangran, Distt. Rupnagar |
| 79 | M/s Sanghera Stone Crusher & Screening Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 80 | M/s Shiv Shakti Screening Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 81 | M/s Super Stone Screening & Crushing Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |

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| 82 | M/s Shakti Stone Crusher & Screening Plant, Village Dher & Mahain, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 83 | M/s V.S. Associates , Village Dher, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 84 | M/s Walia Stone Crusher & Screening Plant, Village Bainhara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 85 | M/s Sadhu Stone Crusher, Village Dhadi, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 86 | M/s Guru Mehar Stone Crusher, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 87 | M/s A.K Minerals, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 88 | M/s GK Lakshmi Ganpati Minerals, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 89 | M/s Guru Nanak Stone crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 90 | M/s J.T.R. Stone Crusher & Screening Plant, Village Agampur, Sri Anandpur Sahib |
| 91 | M/s M.S Minerals, Village Agampur, Sri Anandpur Sahib |
| 92 | M/s Rama Aggregates & Screeners, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 93 | M/s Royal Stones Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 94 | M/s Saptarishi Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 95 | M/s Satgur Stone Crusher (P) Ltd, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 96 | M/s SNM Corporation, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 97 | M/s Ludhiana Stone crusher and screening plant, Village Ailgran, Tehsil Nangal |
| 98 | M/s Neelkanth traders Village Ailgran Tehsil Nangal |
| 99 | M/s Malwa screenig unit, Village ailgran, Tehsil Nangal |
| 100 | M/s Prithvee Stone Crusher & Screening Plant, Vill-Spalwan, Tehsil Anandpur Sahib, Rupnagar |

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| 101 | M/s Sai Stone Crusher Village Swara, Tehsil Anandpur Sahib, Distt. Ropar |
| 102 | M/s Sat Sahib Stone Crusher & Screening Plant, Village Haripur Tehsil Anandpur Sahib, Rupnagar. |
| 103 | M/s Shivalik Screening Unit V.P.O. Algran Tehsil Nangal, Anandpur Sahib, Rupnagar. |
| 104 | M/s Shri Ram Stone Crusher Village Nangran, Nangal, Rupnagar |
| 105 | M/s Bhullar Stone Crusher Village Ailgran, Nangal, Anandpur Sahib, Rupnagar. |
| 106 | M/s Shiva Stone Crusher (formerly - M/s Shiva Stone Crusher Gram Udyog Samiti), Nalagarh Road, Bharatgarh, Tehsil & Distt. Roopnagar |

| Annexure - C | |
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| List of stone crushers found closed | |
| Sr no. | Name of the industry |
| 1 | M/s Ladhi Stone Crusher, Diwari, Roopnagar |
| 2 | M/s Singh Stone Crushing Industry, Kharota, PO: Bharatgarh, Roopnagar |
| 3 | M/s Bansal Enterprises (Old name: Sekhon Stone crusher), Kharota, PO Bharatgarh, Roopnagar |
| 4 | M/s Dhan Baba Gurditta Ji Screening Plant, Himatpur, P.O. Bharatgarh, Tehsil & . Roopnagar |
| 5 | M/s Bansal Stone Crusher, Village Himmatpur, PO Bharatgarh, Roopnagar |
| 6 | M/s Bharatgarh Stone Crusher, Village Kharota, P.O. Bharatgarh, Roopnagar |
| 7 | M/s Dhillon Stone Crusher, Village Kharota, PO Bharatgarh, Ropar |
| 8 | M/s Chaudhary trading co., Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 9 | M/s New Malwa Stone Crusher, Village Saidpur, Tehsil Anandpur Sahib, . Ropar |
| 10 | M/s DLS Screening Plant (Old Name Satluj Screening Plant), Village Bhaddal, Roopnagar |
| 11 | M/s Amar Jyoti Engineers & Builders (P) Ltd., Village Thali, PO: Ghanauli, Roopnagar |
| 12 | M/s Walia Screening Plant, Village Allowal, Roopnagar |
| 13 | M/s Aman Screening Plant, Village Allowal, Ropar |
| 14 | M/s Guru Nanak Stone Crusher, Village Bhallan, Tehsil Nangal, Distt. Rupnagar |
| 15 | M/s J & H Washing Plant (Old Name M/s Paramjit Singh Screening Plant, Village Nangal Abiana, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 16 | M/s Naina Stone Crusher, Village Kheri, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 17 | M/s Satguru Stone Crusher, Village Nangran, Tehsil Nangal, Distt. Rupnagar |
| 18 | M/s Shri Krishna & co. (Unit-1), Village Kalyanpur, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |

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| 19 | M/s Shri Krishna & co. (Unit-2), Village Kalyanpur (Near Lohand Khad), Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 20 | M/s Swastic Stone Crusher, Village Nangran, Distt. Rupnagar |
| 21 | M/s Shiv Shakti Screening Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 22 | M/s Super Stone Screening & Crushing Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 23 | M/s Sadhu Stone Crusher, Village Dhadi, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |

| Annexure - D | |
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| List of stone crushers found non-compliant | |
| Sr no. | Name of the industry |
| 1 | M/s GAD Stone Crushing & Screening Plant, Village Nangran, Nangal |
| 2 | M/s Kuber Stone crusher, Village Bhallan, Tehsil Nangal, . Ropar |
| 3 | M/s Babaji Stone Crusher, Village Nangran, Tehsil Nangal, . Ropar |
| 4 | M/s Samrat Enterprises, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 5 | M/s Seigneur Stone Crusher & Washing Plant, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 6 | M/s Shah Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 7 | M/s Shri Ganesh Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 8 | M/s U.V Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 9 | M/s Baba Gurdita ji Screening Plant, Village Baihara, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 10 | M/s Hemkunt Stone crusher screening plant, Village Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 11 | M/s I Cone Crusher, Village Saidpur, Tehsil Anandpur Sahib, Distt. Ropar, Hadbast No. 376, Anandpur Sahib, Roopnagar |
| 12 | M/s Pankaj Stone Crusher, Village Plata, Tehsil Anandpur Sahib |
| 13 | M/s Vishal Stone Crushing, VPO Plata, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 14 | M/s Malwa Screening & Stone Crushers, Village- Bhallan, Tehsil- Nangal, Distt.- Roopnagar. |

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| 15 | M/s Fateh Stone Cruhser, VILLAGE SAWARA, TEHSIL ANANDPUR SAHIB, DISTT. ROPAR |
| 16 | M/s Hargobind stone crusher and Screening Plant, Diwari, P.O. Sarsa Nangal, Tehsil & . Roopnagar |
| 17 | M/s Charanjit Singh & Brothers (Stone Crushing Unit), Village Diwari, Roopnagar |
| 18 | M/s Dashmesh Stone Crusher, Diwari, PO: Sarsa Nangal, Tehsil & . Roopnagar |
| 19 | M/s Captain Stone Crushing & Screening Plant, Village Diwari, P.O Sarsa Nangal, Roopnagar |
| 20 | M/s Jagdambe Stone Crusher & Screening Plant, Village Diwari, Roopnagar |
| 21 | M/s Akal Sahai Stone Screening Plant, Village Diwari, Ropar |
| 22 | M/s Saini Screening & Wasing Plant, Village Diwari, Ropar |
| 23 | M/s Shera Screening Plant, Manguwal, Roopnagar |
| 24 | M/s Maan Stone Crusher and Screening Plant, Manguwal, Roopnagar |
| 25 | M/s Dhamrait Screning & crushing plant, Village Diwari, PO Sarsa Nangal, Ropar |
| 26 | M/s Baba Stone Crusher, Village Manguwal, P.O. Sarsa Nangal, Roopnagar |
| 27 | M/s Bhalla stone Crusher, Village Bharatgarh, Roopnagar |
| 28 | M/s Gillz Stone Crusher, Village Bharatgarh, Roopnagar |
| 29 | M/s G.R Stone Crusher, Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 30 | M/s Golden aggregates (Screening Plant), Village Saidpur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |

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| 31 | M/s Baba Amarnath Screening Plant, Village Sultanpur (Near Bindrakh), Roopnagar |
| 32 | M/s Dhan Dhan Baba Amarnath Screening Plant, Village Bindrakh, Roopnagar |
| 33 | M/s Amit Kumar & Company, Village Bindrakh, Roopnagar |
| 34 | M/s Zimidar Screening Plant, Village Bindrakh, Rupnagar |
| 35 | M/s Gilco Stone Crusher, Village Allowal, Roopnagar |
| 36 | M/s G.s. and Bothers Stone Screening Plant, VPO Chandpur Bella, Kotla Power house, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 37 | M/s Saini Stone Crusher & Screening Plant, Village Chandpur, Distt. Rupnagar |
| 38 | M/s Chandigarh Stone Crusher, Village Saplma, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 39 | M/s G.S. Screening Plant, Village Nangran, Tehsil Nangal, Distt. Rupnagar |
| 40 | M/s Shakti Stone Crusher & Screening Plant, Village Dher & Mahain, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 41 | M/s V.S. Associates , Village Dher, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 42 | M/s Walia Stone Crusher & Screening Plant, Village Bainhara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 43 | M/s Guru Mehar Stone Crusher, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |
| 44 | M/s A.K Minerals, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |

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| 45 | M/s GK Lakshmi Ganpati Minerals, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 46 | M/s Guru Nanak Stone crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 47 | M/s J.T.R. Stone Crusher & Screening Plant, Village Agampur, Sri Anandpur Sahib |
| 48 | M/s M.S Minerals, Village Agampur, Sri Anandpur Sahib |
| 49 | M/s Rama Aggregates & Screeners, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 50 | M/s Royal Stones Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 51 | M/s Saptarishi Stone Crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 52 | M/s Satgur Stone Crusher (P) Ltd, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 53 | M/s SNM Corporation, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 54 | M/s Ludhiana Stone crusher and screening plant, Village Ailgran, Tehsil Nangal |
| 55 | M/s Neelkanth traders Village Ailgran Tehsil Nangal |
| 56 | M/s Malwa screenig unit, Village ailgran, Tehsil Nangal |
| 57 | Ranjit Screening & Crushing Plant, Diwari, Roopnagar |

| Annexure - E | |
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| List of stone crushers found partially compliant | |
| Sr no. | Name of the industry |
| 1 | M/s Onkar Stone Crusher, Village Nangran, Tehsil Nangal, District Rupnagar |
| 2 | M/s Motia Stone crusher, Village Agampur, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 3 | M/s Jai Ambey Stone Crusher, Panjera Road, VPO Bharatgarh, Tehsil & Distt. Roopnagar |
| 4 | M/s Dhillon Screeners, Village Diwari, Roopnagar |
| 5 | M/s J.M. Enterprises, Village Sarsa Nangal, Teh. & Distt. Ropar. Stone Crusher |
| 6 | M/s Rattan Stone Crusher, Manguwal, Roopnagar |
| 7 | M/s Guru Nanak Stone Crusher, Village Bhartagarh, Tehsil and Distt. Rupnagar |
| 8 | M/s Jai Mata Stone Crusher, VPO Bharatgarh, Roopnagar |
| 9 | M/s Saini Stone Crusher, Panjhera Road, Village Bharatgarh, Roopnagar |
| 10 | M/s Punjab Stone Crusher, Village Bharatgarh, Roopnagar |
| 11 | M/s New Hargobind Stone Crusher, Village Saidpur, Ropar |
| 12 | M/s Bhaddal Screening Plant, Village Bhaddal, Roopnagar |
| 13 | M/s Punjab Screening Plant, Village Saho Majra, PO Ghanauli, Ropar |
| 14 | M/s Akhand Stone Crusher, Village Diwari, Ropar |
| 15 | M/s Super Stone Crusher, Village Allowal, P.O. Sarsa Nangal, Roopnagar |
| 16 | M/s Shivalik Stone Crusher, Village Nangran Kalmot, Tehsil Nangal, Distt. Rupnagar |
| 17 | M/s Sanghera Stone Crusher & Screening Plant, Village Swara, Tehsil Sri Anandpur Sahib, Distt. Rupnagar |

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| 18 | M/s Prithvee Stone Crusher & Screening Plant, Vill-Spalwan, Tehsil Anandpur Sahib, Rupnagar |
| 19 | M/s Sai Stone Crusher Village Swara, Tehsil Anandpur Sahib, Distt. Ropar |
| 20 | M/s Sat Sahib Stone Crusher & Screening Plant, Village Haripur Tehsil Anandpur Sahib, Rupnagar. |
| 21 | M/s Shivalik Screening Unit V.P.O. Algran Tehsil Nangal, Anandpur Sahib, Rupnagar. |
| 22 | M/s Shri Ram Stone Crusher Village Nangran, Nangal, Rupnagar |
| 23 | M/s Bhullar Stone Crusher Village Ailgran, Nangal, Anandpur Sahib, Rupnagar. |
| 24 | M/s Shiva Stone Crusher (formerly - M/s Shiva Stone Crusher Gram Udyog Samiti), Nalagarh Road, Bharatgarh, Tehsil & Distt. Roopnagar |

| Annexure - F | |
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| List of stone crushers found compliant | |
| Sr no. | Name of the industry |
| 1 | M/s G.N stone & screening plant, Village Spalwan, Tehsil Sri Anandpur Sahib, Distt. Roopnagar |
| 2 | M/s Khalsa Stone Crusher & Screening Plant, Village Diwari, Ropar |



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 2079

Dated: 15/09/25

To

M/s G.a.d. Stone Crushing & Screening Plant,
Vill Nangran, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s G.a.d. Stone Crushing & Screening Plant, Vill Nangran, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/21312979 dated 17.03.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/21312969 dated 17.03.2023 valid upto 30.09.2024 for screening & washing of aggregates @ 9500 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27433595 dated 13.12.2024 valid upto 13.12.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27433584 dated 13.12.2024 valid upto 13.12.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 18.08.2025 and contacted Sh. Kulwinder Singh (Representative of the unit). During visit, it was observed as under:

1. The unit was not in operation as informed by the representative of the industry.
2. The unit has not provided Environmental data board at the entrance of the unit.

- scriber etc. and in any case the industry fails to do so and later on it comes to the notice of the Board that there is a change
3. The unit has provided proper quality of conveyor belts but same were not covered.
 4. Ends of conveyor belts are provided with chutes.
 5. No permanent provision found for regular water spray to be carried out at all dust emitting points and transfer points.
 6. No provision of water spray found on the main machinery and boundary wall.
 7. The movement area was not stabilized.
 8. The industry has provided staggered plantation and was advised to increase the same.
 9. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
 10. Recirculation tank provided by the unit was completely filled with mud.
 11. The industry has provided 01 no. of septic tank for treatment of domestic effluent being discharged onto land for plantation.
 12. The unit has provided 01 no. of DG set of capacity 80 kVA but was not in as informed by the representative of the unit.
 13. The unit has not provided boundary wall.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.

Environmental Engineer
d/c

No. 2036.....

Dated: 12/09/25

To

M/s Kuber Stone Crusher,
Village Bhalan, Tehsil Nangal, Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Kuber Stone Crusher, Village Bhalan, Tehsil Nangal, Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2022/18283756 dated 18/04/2022 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/18707213 dated 14/11/2023 valid upto 30/09/2025 for SCREENING & WASHING AGGREGATES @ 1800 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24081743 dated 31.10.2023 valid upto 31.10.2028.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Amar Singh. During visit, it was observed as under:

1. The unit was not in operation as informed by the representative of the industry.

Agampur, Distt. Roopnagar

2. The unit has not provided Environmental data board at the entrance of the unit.
3. The unit has provided proper quality of conveyor belts but same were not covered.
4. Ends of conveyor belts were provided with chutes.
5. No permanent provision found for regular water spray to be carried out at all dust emitting points and transfer points.
6. No provision of water spray found on the main machinery and boundary wall.
7. The movement area was not stabilized.
8. The industry has provided staggered plantation and was advised to increase the same.
9. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
10. The unit has not provided the re-circulation tank for re-circulation of the wastewater alongwith re-circulation arrangements.
11. The industry has provided 01 no. of septic tank for treatment of domestic effluent being discharged onto land for plantation.
12. There was no DG set observed to be installed on site.
13. The unit has not provided boundary wall.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer



No. 2034

Dated: 12/09/25

To

M/s Baba Ji Stone Crusher,
Vill Nangran, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Baba Ji Stone Crusher, Vill Nangran, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2022/17700921 dated 07/03/2022 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2022/17700840 dated 07/03/2022 valid upto 30/09/2023 for Crushing of Aggregates of Different Sizes @ 8500 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24269410 dated 24.11.2023 valid upto 24.11.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24251204 dated 24.11.2023 valid upto 24.11.2028.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 18.08.2025 and no Representative of the unit was found on site. During visit, it was observed as under:

1. The unit was not in operation as indicated by the condition of machinery as not much machinery was installed at the site.
2. The unit has not provided Environmental data board at the entrance of the unit.
3. Partially damaged conveyor belts were found on site and same were not covered.
4. Ends of conveyor belts were not provided with chutes.
5. No provision found for regular water spray to be carried out at all dust emitting points and transfer points.
6. No provision of water spray found on the main machinery and boundary wall.
7. No well-established movement area was found on site.
8. Wild growth of vegetation was observed on the site.
9. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
10. No recirculation tank was found on site.
11. No septic tank for treatment of domestic effluent was found on site.
12. No DG set was found on site.
13. No boundary wall was found on site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer
o/c

PUNJAB POLLUTION CONTROL BOARD

No. 9035

Dated: 19/09/25

To

M/s Samrat Enterprises,
 Vill Agampur, Tehsil Anandpur Sahib,
 Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Samrat Enterprises, Vill Agampur, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/21150472 dated 07/03/2023 valid upto 30/09/2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/21093919 dated 07/03/2023 valid upto 30/09/2024 for Screening & Washing Plant of River Bed Material @ 10,000CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27015403 dated 04.10.2024 valid upto 04.10.2027 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27015375 04.10.2024 valid upto 04.10.2027.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of

the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 20.08.2025 and no Representative of the unit was found on site. During visit, it was observed as under:

1. The unit was not in operation as indicated by the condition of machinery as not much machinery was installed at the site.
2. The unit has provided Environmental data board at the entrance of the unit.
3. Partially damaged conveyor belts were found on site and same were not covered.
4. Ends of conveyor belts were not provided with chutes.
5. No provision found for regular water spray to be carried out at all dust emitting points and transfer points.
6. No provision of water spray found on the main machinery and boundary wall.
7. No well-established movement area was found on site.
8. Wild growth of vegetation was observed on the site.
9. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
10. No recirculation tank was found on site.
11. No septic tank for treatment of domestic effluent was found on site.
12. No DG set was found on site.
13. No boundary wall was found on site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer

No. 2037

Dated: 12/09/25

To

M/s Seigneur Stone Crusher & Washing Plant,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Seigneur Stone Crusher & Washing Plant, Vill Agampur, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2024/26869347 dated 26/09/2024 valid upto 30/09/2026 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2024/26869356 dated 26/09/2024 valid upto 30/09/2026 for Crushing, Screening & Washing of River Bed Material @ 10000CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 20.08.2025 and no Representative of the unit was found on site. During visit, it was observed as under:

1. The unit was not in operation as indicated by the condition of machinery as not much machinery was installed at the site.
2. The unit has not provided Environmental data board at the entrance of the unit.
3. Partially damaged conveyor belts were found on site and same were not covered.
4. Ends of conveyor belts were not provided with chutes.

5. No provision found for regular water spray to be carried out at all dust emitting points and transfer points.
6. No provision of water spray found on the main machinery and boundary wall.
7. No well-established movement area was found on site.
8. Wild growth of vegetation was observed on the site.
9. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
10. No recirculation tank was found on site.
11. No septic tank for treatment of domestic effluent was found on site.
12. No DG set was found on site.
13. No boundary wall was found on site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.

12/9/25
Environmental Engineer
dc



No. ...2078

Dated: ...15/09/25

To

M/s Shah Stone Crusher,
Vpo Agampur, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Shah Stone Crusher, Vpo Agampur, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Fresh/RPN/2023/23658734 dated 16/10/2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/23657608 dated 16/10/2023 valid upto 30.09.2024 for Crushing & Screening/ Washing of river bed material @ 5000 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27176212 dated 16.10.2024 valid upto 16.10.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27176226 dated 16.10.2024 valid upto 16.10.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 20.08.2025 and contacted Sh. Pardeep Kumar. During visit, it was observed as under:

1. The unit is was not in operation as informed by the representative of the unit.
2. The unit has not provided Environmental data board at the entrance of the unit.
3. The dust emitting points namely Jaw/roller crushers were not covered for some of the machinery installed at site.
4. The Conveyor belts provided were of poor quality and were partially damaged.
5. No chutes were found at ends of conveyor belts.

6. No permanent provision found for regular water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the main crushing machinery and boundary wall.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps for some of the machinery installed at site.
11. The industry has not provided any recirculation tank for recycling of waste water from washing of aggregates.
12. There was no DG set observed to be installed on site.
13. The unit has not provided boundary wall.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer
p/c



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Dated:15/09/25

No. 2077

To

M/s Shri Ganesh Stone Crusher,
Village Agampur, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Shri Ganesh Stone Crusher, Village Agampur, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/20700674 dated 12/01/2023 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/20700945 dated 12/01/2023 valid upto 30/09/2023 for CRUSHING, SCREENING & WASHING OF AGGREGATES @4000CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24273379 dated 25.11.2023 valid upto 25.11.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24273444 dated 25.11.2023 valid upto 25.11.2028.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 20.08.2025 and contacted Sh. Rakesh Dhillon (Representative of the unit). During visit, it was observed as under:

1. The unit was not in operation as informed by the representative of the industry.
2. The unit has not provided Environmental data board at the entrance of the unit.

3. The covering over dust emitting points namely Jaw/roller crushers was damaged.
4. The belts provided were of bad quality and some were found to be partially damaged not covered.
5. Damaged chutes were found at ends of conveyor belts.
6. No permanent provision found for regular water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the main crushing machinery and boundary wall.
8. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
9. The movement area was not stabilized.
10. The industry has provided staggered plantation and was advised to increase the same.
11. The industry has not provided any recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided 01 no. of DG set of capacity 320 KVA.
13. No boundary wall could be observed on the site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.

dc  **Environmental Engineer** *As*



No. 2076

Dated: 15/09/25

To

M/s U.v. Stone Crusher,
Village Agampur, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s U.v. Stone Crusher, Village Agampur, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23570559 dated 19/09/2023 valid upto 30/09/2027 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23570537 dated 19/09/2023 valid upto 30/09/2027 for Crushing, Screening & Washing of Aggregates @ 10000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Gagan Sodhi. During visit, it was observed as under:

1. The unit was not in operation as informed by the representative of the industry.

2. The unit has provided Environmental data board.
3. The dust emitting points namely Jaw/roller crushers were partially covered.
4. Proper quality of conveyor belts provide but not covered properly.
5. Ends of conveyor belts not provided with chutes.
6. Provision of Regular water spray provided but was found in damaged condition due to non-operational of unit.
7. Provision of water spray found on site but efficiency of same couldn't be judged due to non-operational unit.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. Recirculation tank provided but the same was completely filled with mud.
12. There was no DG set observed to be installed on site.
13. The unit has not provided boundary wall.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24.09.2025 at 11:00 A.M.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


o/c **Environmental Engineer**
12/19



**Punjab Pollution Control Board
Regional Office-Rupnagar**

#281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 1964

Registered

Date: 02.09.25

To

**M/s Baba Gurditta Ji Screening Plant,
Village Bainhara Tehsil Anandpur Sahib,
Rupnagar.**

Subject: Show cause Notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of pollution) Act, 1981.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/21678244 dated 25.04.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/21657425 dated 25.04.2023 valid upto 30.09.2024 for operation of crushing, screening & washing of river bed material @ 10,000 CFT/day.

And whereas, the industry has further obtained auto renewal consents of Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26661326 dated 02.09.2024 valid upto 02.09.2034 and the Air

P.T.O

(Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26661319 dated 02.09.2024 valid upto 02.09.2034 for operation of crushing, screening & washing of river bed material @ 10,000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said order the unit was visited by the Officer of the Board on 19.08.2025 and contacted Sh. Lakhwinder Singh, Manager of the unit. During visit, it was observed as under:

1. The unit is a Screening cum Washing Plant and was not in operation at time of visit. However, from the physical state of the unit it was observed that the same is being operated regularly.
2. The screening cum washing plant has provided environmental data board at entrance of the unit.
3. The conveyor belts are of good quality but the ends of few conveyer belts are not covered with chutes.
4. The screening cum washing plant has not provided re-circulation tank for re-circulation of wastewater and is discharging water directly onto adjacent land for stagnation.
5. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
6. The movement area has not been stabilized properly with the river bed material.
7. The screening cum washing plant has not provided adequate plantation as per the norms mentioned in the code of practice.
8. As informed, domestic effluent is collected in collection tank which is further cleared through mobile tankers.
9. The unit has installed not installed any DG set and is having electric connection as a source of supply.

10. The unit has not demarcated the boundary of unit.
11. Also, the unit has failed to comply with the special conditions of the consents earlier granted to the unit.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units and is operating without having valid consents from the Board.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 10.09.2025 at 11:00 AM to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


29/9/25
Ac **Environmental Engineer**


PUNJAB POLLUTION CONTROL BOARD
Regional Office

Plot No. 55, Phase-II, Opposite Bassi Theater, Mohali - 160 051

Phone: 0172 - 5013300

No. 1961

Regd.

Dated: 02.09.2025

To

M/s Hemkunt Stone Crusher & Screening Plant,
Vill. Plata, Tehsil Nangal,
Distt. Roopnagar.

Subj.ct: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Hemkunt Stone Crusher, Vill. Plata, Tehsil Nangal, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/21268945 dated 31.03.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/21268909 dated 31.03.2023 valid upto 30.09.2024 Crushing, Screening And Washing Of Aggregates @ 10000CFT/day with certain conditions mentioned therein.

And whereas, the industry has further obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27103966 dated 08.10.2024 valid upto 08.10.2025 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27107498 dated 08.10.2024 valid upto 08.10.2025.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said orders the industry was visited by the Officer of the Board on 22.08.2025 and contacted Sh. Prince Pal, Munshi. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and was not in operation. However, the condition of the same indicates that same is being operated.
2. The unit has provided Environmental data board at the entrance of the unit.

3. The unit has installed 02 Jaws, 01 Rotopactor, 01 wet screen & 01 dry screen provided. But, the same has not been properly covered/enclosed with Tin/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with rubber chutes in order to control the dust emissions.
6. The unit has not installed sprinklers on movement area as well as on the ramp.
7. The unit has not provided re-circulation tank for re-circulation of wastewater. And, the wastewater is being directly discharged into river flowing nearby.
8. The approach roads and the ramp are not metaled/stabilized with river bed material.
9. Green belt of one row of trees is provided along the periphery. Also, demarcation of the unit is not done.
10. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. The unit has provided collection tank for storage of domestic effluent which is further being cleared through mobile tankers.
13. Also, the unit has failed to comply with the special conditions of the consent to operate earlier granted to the unit.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 10.09.2025 at 11:00 AM to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer
R



No. 1962.

To

Regd.

Dated: 02.09.2025

Subject:

M/s I Cone Crusher,
Vill. Saidpur, Tehsil Anandpur Sahib,
Distt. Roopnagar.
Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s I Cone Crusher, Vill. Saidpur, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/16654458 dated 07.09.2021 valid upto 30.09.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16615329 dated 07.09.2021 valid upto 30.09.2023 for operation of Stone Crusher cum Screening cum Washing Plant of river aggregates @ 10000 Cft/day.

And whereas, the industry has further obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/248495 dated 08.02.2024 valid upto 08.02.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/24848458 dated 08.02.2024 valid upto 08.02.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose the ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said orders the industry was visited by the Officer of the Board on 19.08.2025 and it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and was not in operation. However, the consent of the same indicates that same is being operated.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The machinery installed by the unit for crushing of aggregates has not been enclosed /covered by GI/MS sheet in order to suppress the dust emissions.

4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with rubber chutes in order to control the dust emissions.
6. The unit has not provided re-circulation tank for re-circulation of wastewater and is discharging water directly onto adjacent land for stagnation.
7. The approach roads and the ramp are not metaled/stabilized with river bed material.
8. Green belt of one row of trees is provided along the periphery.
9. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
10. No DG set has been installed on site and the unit is having electric connection for operations.
11. Also, the unit has failed to comply with the the special conditions of consent to operate earlier granted to the unit.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 10.09.2025 at 11:00 AM to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


25/9/25
Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD
Regional Office

Plot No. 55, Phase-II, Opposite Bassi Theater, Mohali - 160 051
 Phone: 0172 - 5013300

No. 1963.

Regd.

Dated: 02.09.2025

To

M/s Pankaj Stone Crusher,
 Vill. Plata, Tehsil Anandpur Sahib,
 Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Pankaj Stone Crusher, Vill. Plata, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2022/17788298 dated 18.01.2022 valid upto 30.09.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2022/17788292 dated 18.01.2022 valid upto 30.09.2023 for Crushing/ Screening Washing of river bed material @ 6000 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24500753 dated 30.12.2023 valid upto 20.12.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24110808 dated 20.12.2023 valid upto 20.12.2028.

And whereas, the industry was visited by the Officer of the Board on 22.08.2025 and contacted Sh. Rakesh Kumar, Munshi. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and was not in operation. However, the condition of the same indicates that same is being operated.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed 02 Jaws, 01 Rotopactor, 02 wet screens & 01 cone crusher. But, the same has not been properly covered/enclosed with Tin/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of few conveyor belts are not covered with rubber chutes in order to control the dust emissions.
6. The unit has not installed sprinklers on movement area as well as on the ramp.
7. The unit has provided re-circulation tank for re-circulation of wastewater but was in broken condition. Also, pump for re-circulation was lying dysfunctional.
8. The approach roads and the ramp are not metaled/stabilized with river bed material.

9. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
10. Green belt of one row of trees is provided along the periphery. Also, demarcation of the boundary is not done.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. The unit has not provided septic tank for treatment and disposal of domestic effluent.
13. Also, the unit has failed to comply with the special conditions of the earlier granted Consent to Operate under the Water Act, 1974 and Air Act, 1981.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 10.09.2025 at 11:00 AM to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


10/29/25
Environmental Engineer
R



No. 1985

Regd.

Dated: 02.09.2025

To

M/s Vishal Stone Crusher & Screening Plant,
Vill. Plata, Tehsil Anandpur Sahib,
Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Vishal Stone Crusher, Vill. Plata, Tehsil Anandpur Sahib, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2022/20509463 dated 09.12.2022 valid upto 30.09.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2022/20508725 dated 09.12.2022 valid upto 30.09.2023 for Sand, Bajri, boulder Gataka @10000CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said orders the industry was visited by the Officer of the Board on 22.08.2025 and contacted Sh. Sonu, Worker of the industry. During visit, it was observed as under:

1. The unit is a screening-cum-washing unit and was in operation. However, the workers ran away immediately after the arrival of the team.
2. The unit has provided Environmental data board at the entrance of the unit.
3. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.

4. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
5. The unit has not provided re-circulation tank for re-circulation of wastewater and setting tanks also not provided. Also, water discharged onto adjacent land causing stagnation.
6. The approach roads and the ramp are not metaled/stabilized with river bed material.
7. Green belt of one row of trees is provided along the periphery.
8. The unit has installed 01 DG set and is having electric connection as a source of supply.
9. The unit is running its operations without having valid Consents from the Board.
10. Also, the unit has failed to comply with the special conditions of the earlier granted Consent to Operate under the Water Act, 1974 and Air Act, 1981.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units and is operating without having valid consents from the Board.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 10.09.2025 at 11:00 AM** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer
2/9/25


PUNJAB POLLUTION CONTROL BOARD
Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001

eeroropar@gmail.com

No.

To

1995

Regd.

Dated: 09/09/25

**M/s Malwa Screening & Stone Crushers,
Village - Bhallan, Tehsil-Nangal,
Distt. Roopnagar.**

Subject:

Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Malwa Screening & Stone Crushers, Village- Bhallan, Tehsil-Nangal, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23137061 dated 30.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23137059 dated 30.09.2023 valid upto 30.09.2028 for operation of crushing, screening washing of aggregates @ 10,000 CFT/day.

And whereas, that the industry was earlier issued show cause notice for violations under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 809 dated 07.05.2025 alongwith an opportunity of personal hearing on 16.05.2025 before the Environmental Engineer, Regional Office, Rupnagar, wherein it was decided as under:

1. *The industry shall deposit Bank Guarantee amounting to Rs. 1.50/- Lacs as assurance to comply with the environmental norms/code of practice stipulated by the Board.*
2. *Concerned officer shall visit the unit after 10 days.*

And whereas, in compliance to the decision no. 01 of the personal hearing the project proponent has submitted a DD amounting to Rs. 1.5/- lacs (in replace of Bank Guarantee) dated 28.07.2025 along with the request letter attached below.

And whereas, now the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

PT

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the decision of personal hearing as well as NGT orders, the industry was visited by the Officer of the Board on 22.08.2025 and contacted Sh. Harjinder Singh, Munshi of the unit. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and was not in operation. However, the condition of the same indicates that same is being operated.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed 02 Jaws, 02 Rotopactors, 01 wet screen provided. But, the same has not been properly covered/enclosed with Tin/C.I. sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with proper chutes in order to suppress the dust emissions.
6. The unit has not installed sprinklers on movement area as well as on the ramp.
7. The unit has provided re-circulation tank of size (15x15) for re-circulation of wastewater.
8. The approach roads and the ramp are not metalled/stabilized with river bed material.
9. Green belt of one row of trees is not provided along the periphery.
10. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. As informed, domestic effluent is cleared through mobile tankers after storing in septic tank.
13. Also, the unit has failed to comply with the special conditions of the consent to operate earlier granted to the unit.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 18.09.25 at 11:00 AM** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


 Environmental Engineer



**Punjab Pollution Control Board
Regional Office-Rupnagar**

#281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 1960

Registered

Date: 02-09-2025

To

M/s Fateh Stone Crusher,
Village Swara, Tehsil Anandpur Sahib,
Rupnagar.

Subject: Show cause Notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of pollution) Act, 1981.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23247798 dated 19.09.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23247788 dated 19.09.2023 valid upto 30.09.2024 for Crushing, Screening & Washing of Stone Aggregate @ 15000 CFT/day

And whereas, the industry has further obtained auto-renewal of consents of Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26661326 dated 02.09.2024 valid upto 02.09.2034 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26661319 dated 02.09.2024 valid upto 02.09.2034 for operation of crushing, screening & washing of river bed material @ 15,000 CFT/day.

And whereas, the Hon'ble NCT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity

examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said orders the industry was visited by the Officer of the Board on 19.08.2025 and contacted Sh. Lakhwinder Singh, Manager of the unit. During visit, it was observed as under:


1. The unit is a stone crusher and screening-cum-washing unit and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed 02 Jaws, 02 Rotopactor & 02 screens. But, the same has not been properly covered/enclosed with Tin/GI sheets.
4. Few ends of conveyor belts are not covered with rubber chutes in order to control the dust emissions.
5. The openings of the housing for the movement of mechanical drives are covered with the rubber flappers.
6. The unit is not carrying out regular spraying on dust emitting points, as dust was seen blown by wind from the end of conveyor belts.
7. The unit has provided re-circulation tank for re-circulation of wastewater along with recirculation pump. But, the pump was lying in dysfunctional condition.
8. The unit has not provided sprinkler along the ramp in order to suppress the dust emissions being generated from vehicular movement.
9. No DG set has been installed on site and the unit is having electric connection for operations.
10. Also, the unit is partially with the special conditions of consent to operate earlier granted to the unit.

And whereas, it is clear that the unit has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Special conditions of the earlier granted consent to operate under both the acts as well as with the guidelines laid down by the Government for such units.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 10-09-2025 at 11:00 AM to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


 Environmental Engineer


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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
| | Regd. Dated: 09/09/25 |

No. 2001

To

M/s Hargobind Stone Crusher and Screening Plant,
 P.O. Sarsa Nangal,
 Tehsil & Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Hargobind Stone Crusher and Screening Plant, P.O. Sarsa Nangal, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23076760 dated 21.08.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23076697 dated 21.08.2023 valid upto 30.09.2028 for operation of Crushing, Screening & Washing of Aggregates @ 4,000 CFT/Day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and screening process is in operation during visit.

2. No representative of the industry was present at site during visit.
3. The unit has not provided Environmental data board at the entrance of the unit.
4. The unit has installed Jaws, Rotopactor In its premises and the same are covered with TIN/GI sheets.
5. No provision is there to cover the conveyor belts from node to node with thick sheets.
6. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
7. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
8. The unit has not provided re-circulation tank for re-circulation of wastewater.
9. The approach roads and the ramp are metaled/stabilized with river bed material.
10. Green belt of three rows of trees is provided along the periphery.
11. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
12. The unit has not installed any DG set and is having electric connection as a source of supply.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 24/09/25 at 11.00 am to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 1996

Regd.

Dated: 09/09/25

To

M/s Charanjit & Brothers (stone Crushing Unit),
Vill. Diwari,
Tehsil & Distt. Roopnagar.

Subject:

Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Charanjit & Brothers (stone Crushing Unit), Vill. Diwari, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/10304598 dated 28.06.2019 valid upto 30.06.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/10304587 dated 28.06.2019 valid upto 30.06.2024 for the operation of Crushing, Screening & Washing of Aggregates @ 4000 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/25912286 dated 17.06.2024 valid upto 17.06.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/25912275 dated 18.06.2024 valid upto 18.06.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."


And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Charanjit Singh. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered with TIN/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
6. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp. but the representative informed that manual spraying is being done at all dust emitting points on regular basis.
7. The unit is extracting ground water but no flow meter is installed at site.
8. The unit has provided re-circulation tank for re-circulation of wastewater. And, the wastewater is being directly discharged into river flowing nearby through piping system. Silt is also found filled in the recirculation tank upto pipe level.
9. The approach roads and the ramp are metaled/stabilized with river bed material.
10. Green belt of three rows of trees is provided along the periphery.
11. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
12. The unit has not installed any DG set and is having electric connection as a source of supply.
13. The unit has provided septic tank for disposal of domestic effluent.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before Environmental Engineer, Regional Office, Rupnagar on 24/09/25 at 11.00 am to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
| | No. 2004 Regd. Dated: 09/09/25 |

To

Subject:

M/s Dashmesh Stone Crusher,
Vill. Diwari, P.O. Sarsa Nangal,
Tehsil & Distt. Roopnagar.

Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Dashmesh Stone Crusher, Vill. Diwari, P.O. Sarsa Nangal Tehsil Roopnagar, Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted Renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23915653 dated 25.10.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23915584 dated 30.06.2025 valid upto 30.09.2028 for Stone Aggregates of different sizes @ 2740 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Balwinder Singh. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and is in operation.

2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopractor in its premises. Both the machines have not been covered, **but, the area where these machines have installed is covered with GI sheets from front and sides.**
4. **No provision is there to cover the conveyor belts from node to node with thick sheets.**
5. **Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.**
6. **The screening cum washing plant has installed sprinklers on movement area and spraying is being done at all dust emitting points on regular basis.**
7. **The unit has not provided re-circulation tank for re-circulation of wastewater. The wastewater is being collected in the nearby land and recirculated from the same for washing purposes.**
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.**
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. **The washroom available at site are not is running conditions.**

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24/09/25 at 11.00am.** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD
Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
eerroropar@gmail.com

No. 1997
To

Regd.

Dated: 09/09/25

Subject:

M/s Captain Stone Crushing & Screening Plant,
Vill. Diwari, P.O. Sarsa Nangal,
Tehsil & Distt. Roopnagar.
Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Captain Stone Crushing & Screening Plant, Vill. Diwari, P.O. Sarsa Nangal, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23599065 dated 24.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23599001 dated 24.09.2023 valid upto 30.09.2028 for the operation of Crushing, Screening & Washing of Aggregates @ 4000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Sohan Singh, Munshi. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit.

3. The unit has installed Jaws, Rotopactor in its premises and the same are covered with TIN/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
6. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp. but the representative informed that manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater. Huge quantity of fine material is lying at site and the representative of the industry has informed that the same is not lifted due to rainy season, as it becomes difficult to /handling the material in rainy season and the same will be lifted soon.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. The unit has provided septic tank for disposal of domestic effluent onto land for plantation purposes.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 24/09/85 at 11.00 am to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 2005

Regd.

Dated: 09/09/25

To

M/s Jagdambe Stone Crusher & Screening Plant,
Vill. Diwari,
Tehsil & Distt. Roopnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Jagdambe Stone Crusher & Screening Plant, Vill. Diwari, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/23700402 dated 05.10.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/23700854 dated 05.10.2023 valid upto 30.09.2028 for Crushing of river bed material @ 2500 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Parminder Singh Johar. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit.

3. The unit has installed Jaws, Rotopactor in its premises and the same are covered with TIN/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
6. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp. but the representative informed that manual spraying is being done at all dust emitting points on regular basis.
7. The unit has not provided re-circulation tank for re-circulation of wastewater. The wastewater is being collected in the nearby land and recirculated from the same for washing purposes.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. The unit has provided collection tank for storage of domestic effluent which is further being cleared through mobile tankers.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24/09/25 at 11.00 am** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Purnagar-140001 eeoropar@gmail.com |
| | No. 1998 To _____ Regd. _____ Dated: 09/09/25 |

Subject: M/s Akal Sahaye Stone Screening Plant, Vill. Diwari, Tehsil & Distt. Roopnagar. Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Akal Sahaye Stone Screening Plant, Vill. Diwari, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23527188 dated 26.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23527178 dated 28.09.2023 valid upto 30.09.2028 for Crushing, Screening cum Washing of Aggregates @ 5000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Sukhbir Singh. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit.

3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts are also covered from node to node with thick sheets.
5. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
6. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp, but the representative informed that manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before Environmental Engineer, Regional Office, Rupnagar on 24/09/25 at 11.00 am to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer

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|  | <p align="center">PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com</p> |
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No. 1999

Regd.

Dated: 09/09/25

To

M/s Saini Screening & Washing Plant,
 Vill. Diwari, P.O. Sarsa Nangal,
 Tehsil & Distt. Roopnagar.

Subject:

Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Saini Screening & Washing Plant, Vill. Diwari, P.O. Sarsa Nangal, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23713279 dated 05.10.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23713273 dated 05.10.2023 valid upto 30.09.2028 for operation of crushing and screening cum washing plant of capacity @ 6000 cft/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Rajinder Singh. During visit, it was observed as under:

1. The unit is a stone crusher and screening-cum-washing unit and is in operation.

2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered with TIN/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of conveyor belts are not covered with proper length of Telescopic chute from top of discharge point to the ground level.
6. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp. but the representative informed that manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater. **water is overflowing from the tank.**
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.**
11. **Fine material (silt) has found stacked at site & water is overflowing from tank.**
12. The unit has not installed any DG set and is having electric connection as a source of supply.
13. **The unit has provided collection tank for storage of domestic effluent.**

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar on 24/09/25 at 11.00am** to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



No. 124

Dated: 09.01.2026

To

M/s Shera Screening Plant,
Village Manguwal,
Tehsil & Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Shera Screening Plant, Village Manguwal, Tehsil & Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23618775 dated 30.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23618764 dated 30.09.2023 valid upto 30.09.2028 for operation of Crushing, Screening & Washing of Aggregates @ 6000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 26.12.2025. During visit, it was observed as under:

1. The unit is a stone crusher -cum- screening and washing plant. During visit, no representative was present on site. However, from the physical conditions it could be

- adjudged that the plant is operated regularly as processed material was observed on site.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
 3. The unit has installed Jaws, Rotopactor in its premises and the same are not covered/enclosed with Tin/GI sheets.
 4. Conveyor belts of proper quality material are provided but not covered from the top.
 5. Telescopic chutes has not been provided.
 6. The unit has provided re-circulation tank for re-circulation of wastewater. However, an underground piping system has been laid in order to discharge water from unit into open land which further leads to River Sirsa flowing nearby. As such, the unit is not discharging water as per Environmental Norms.
 7. The approach roads and the ramp are metaled/stabilized with river bed material.
 8. No representative was present as such mode of disposal of domestic effluent could not be verified.
 9. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 125

Dated: 09.01.2026

To

M/s Maan Stone Crusher & Screening Unit & Maan Stone Supplier,
Village Manguwal,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Maan Stone Crusher & Screening Unit & Maan Stone Supplier, Village Manguwal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23746025 dated 10.10.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23746007 dated 10.10.2023 valid upto 30.09.2028 for Stone crusher-cum-screening/washing plant of capacity of river bed material @11000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 26.12.2025 and contacted Sh. Karam Khosla, Prop. of the unit. During visit, it was observed as under:

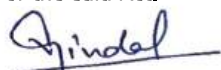
1. The unit is a stone crusher -cum- screening and washing plant and was in operation.
2. The unit has not provided Environmental data board at the entrance of the unit.


3. The unit has installed Jaws, Rotopraactor in its premises and the same are not covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from top.
5. Telescopic chutes are not provided.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has not installed sprinklers on movement area as well as on the ramp.
8. The unit has provided re-circulation tank for re-circulation of wastewater.
9. The approach roads and the ramp are metaled/stabilized with river bed material.
10. Green belt of three rows of trees are provided along the periphery.
11. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
12. Fine material is available at site. The representative was advised to clear the same.
13. The water spray system is interlocked with the main crushing operation.
14. Currently, there is no provision of washrooms on site and construction work of the same is under process.
15. The unit has not installed any DG set and is having electric connection as a source of supply.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | <p style="text-align: center;">PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com</p> |
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No. 126

Regd.

Dated: 09/01/2026

To

M/s Dhamrait Screening & Crushing Plant,
 Village Diwari, PO Sarsa Nangal,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Dhamrait Screening & Crushing Plant, Village Diwari, PO Sarsa Nangal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry has obtained auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/29015620 dated 27.06.2025 valid upto 27.06.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/29015610 dated 27.06.2025 valid upto 27.06.2028 for operation of Crushing, Screening & Washing of River Bed Material @ 4,000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

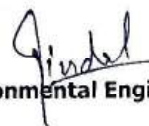
And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 26.12.2025 and contacted Sh. Amritpal Singh, Munshi of the unit. During visit, it was observed as under:

1. The unit is a Screening & Washing plant and is in operation. The unit has currently stopped the crushing process.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. Conveyor belts of proper quality material are provided but not covered from the top.
4. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
5. Manual spraying is being done at all dust emitting points on regular basis.
6. The unit has provided re-circulation tank for re-circulation of wastewater.
7. The approach roads and the ramp are metaled/stabilized with river bed material.
8. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
9. The unit has not installed any DG set and is having electric connection as a source of supply.
10. The unit has not provided CCTV/PTZ Camera at site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 127

Regd.

Dated: 09/01/2026

To

M/s Baba Stone Crusher,
 Village Manguwal, PO Sarsa Nangal,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Baba Stone Crusher, Village Manguwal, PO Sarsa Nangal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2024/26766703 dated 20.09.2024 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2024/26766389 dated 20.09.2024 valid upto 30.09.2028 for Crushing and Washing of Aggregates @ 4500 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 26.12.2025 and contacted Sh. Goldy, Munshi of the unit and Sh. Bhajan, Prop. of the unit. During visit, it was observed as under:

1. The unit is a stone crusher -cum-screening and washing plant and was in operation.

2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopraactor in its premises. However, the same are not fully covered/enclosed from all sides with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and are covered from top.
5. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
6. The unit has installed sprinklers on movement area as well as on the ramp.
7. The approach roads and the ramp are metaled/stabilized with river bed material
8. The unit has provided re-circulation tank for re-circulation of wastewater but the water is being bye passed through piping system to nearby land.
9. The approach roads and the ramp are metaled/stabilized with river bed material.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. Fine material is available at site. The representative was advised to clear the same.
12. The water spray system is interlocked with the main crushing operation but the same is not operated, dust emission was there. The representative informed that the fault will be repaired shortly.
13. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 131

Regd.

Dated: 09/01/2026

To

M/s Bhalla Stone Crusher,
 VPO Bharatgarh,
 Tehsil & Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Bhalla Stone Crusher, VPO Bharatgarh, Tehsil & Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/10123732 dated 27.06.2019 valid upto 30.06.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/10123719 dated 27.06.2019 valid upto 30.06.2024 for operation of crushing and screening cum washing /washing plant of capacity@ 3000cft/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/25969527 dated 20.06.2024 valid upto 20.06.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/25969321 dated 20.06.2024 valid upto 20.06.2029 for operation of crushing and screening cum washing /washing plant of capacity@ 3000cft/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of

the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 02.01.2026 and contacted Sh. Sanjeev Bhalla, Prop. Of the unit. During visit, it was observed as under:

1. The unit is a stone crusher unit and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit but the same has not been updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are not properly covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but few belts are not covered from top.
5. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
6. Manual spraying is being done at all dust emitting points on regular basis through mobile tankers. However, the unit has not installed sprinklers on ramp as well as along the boundary.
7. The approach roads and the ramp are metaled/stabilized with river bed material.
8. Green belt of three rows of trees is provided along the periphery.
9. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
10. No Toilet is provided inside the premises of the industry, as such no domestic effluent is generated.
11. The unit has not installed any DG set and is having electric connection as a source of supply.
12. The unit has provided CCTV/PTZ Camera at site.
13. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | <p align="center">PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eerorpar@gmail.com</p> |
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No. 134

Regd.

Dated: 09/01/2026

To

M/s Gillz Stone Crusher,
Village Bharatgarh,
Tehsil & Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Gillz Stone Crusher, Village Bharatgarh, Tehsil & Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/23273818 dated 05.09.2023 valid upto 30.09.2027 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/21692950 dated 05.09.2023 valid upto 30.09.2027 for Crushing of Stone Aggregates @ 6000 CFT/Day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 02.01.2026 and contacted Sh. Rahul & Sh. Laddi, Munshi of the unit. During visit, it was observed as under:

1. The unit is a stone crusher unit and was not in operation during visit. The Representative informed that the plant was last operational three (03) days back.
2. The unit has not provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are not properly covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.
5. The unit has installed sprinklers on movement area as well as on the ramp.
6. The approach roads and the ramp are metaled/stabilized with river bed material.
7. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
8. The unit has provided re-circulation tank for re-circulation of wastewater.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. Fine material is found at site; the representative was advised to clear the same.
12. The unit has not installed any DG set and is having electric connection as a source of supply.
13. The unit has provided all sides boundary wall.
14. The unit has provided CCTV/PTZ Camera at site.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 135

Regd.

Dated: 09/01/2026

To

M/s G. R. Stone Crusher,
 Village Saidpur, Tehsil Anandpur Sahib,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s G. R. Stone Crusher, Village Saidpur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/10335445 dated 03.07.2019 valid upto 30.06.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/10335418 dated 03.07.2019 valid upto 30.06.2024 for operation of crushing and screening cum washing /washing plant of capacity @10000 cft/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26033407 dated 27.06.2024 valid upto 27.06.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26033204 dated 27.06.2024 valid upto 27.06.2029 for operation of crushing and screening cum washing /washing plant of capacity @10000 cft/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of

the above be filed by the concerned Authorities within a period of six months."

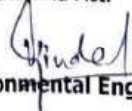
And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted Sh. Rakeeb Ansari, Munshi of the unit. During visit, it was observed as under:

1. The unit is a stone crusher -cum- screening and washing plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but some belts are not covered from top, only 02 belts were covered.
5. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has not installed sprinklers on movement area as well as on the ramp.
8. The unit has provided re-circulation tank for re-circulation of wastewater.
9. The approach roads and the ramp are metaled/stabilized with river bed material.
10. Green belt of three rows of trees is not provided along the periphery.
11. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
12. The water spray system is interlocked with the main crushing operation.
13. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit has provided CCTV/PTZ Camera at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 136

Regd.

Dated: 09/01/2026

To

M/s Golden Aggregates (screening Plant),
 Village Saidpur,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Golden Aggregates (screening Plant), Village Saidpur, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/20921002 dated 24.02.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/20920991 dated 24.09.2023 valid upto 30.09.2024 for Crushing, Screening & Washing of river bed material @ 5000CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26752633 dated 04.09.2024 valid upto 04.09.2027 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26752591 dated 04.09.2024 valid upto 04.09.2027 for Crushing, Screening & Washing of river bed material @ 5000CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of

the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted Sh. Mukesh Sharma. During visit, it was observed as under:

1. The unit is a stone crusher cum screening and washing plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit but the same has not been updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed from 03 sides but 01 side not covered with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from top.
5. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has not provided sprinklers on the ramp as well as along the boundary.
8. The unit has not provided re-circulation tank for re-circulation of wastewater.
9. The approach roads and the ramp are metaled/stabilized with river bed material.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. The water spray system is not interlocked with the main crushing operation.
12. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV/PTZ Camera at site.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD
Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
 eeroropar@gmail.com

No. 116

Regd.

Dated: 09/01/2026

To

M/s Baba Amarnath Screening Plant,
 Village Sultanpur (near Bindrakh),
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Baba Amarnath Screening Plant, Village Sultanpur (near Bindrakh), Distt. Rupnagar.

Whereas It is mandatory on the part of an Industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an Industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2022/20345461 dated 29.11.2022 valid upto 31.03.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2022/20318227 dated 29.11.2022 valid upto 31.03.2023 for operation of Screening-Cum-Washing Plant for Aggregates of different sizes @ 8000 CFT/Day and Sand @ 2000 CFT/Day.

And whereas, the industry has further obtained auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/24873859 dated 11.02.2024 valid upto 11.02.2026 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/24873851 dated 11.02.2024 valid upto 11.02.2026 for operation of Screening-Cum-Washing Plant for Aggregates of different sizes @ 8000 CFT/Day and Sand @ 2000 CFT/Day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."


And whereas, in compliance to the above said Orders, the Industry was visited by the Officer of the Board on 05.01.2026 and contacted Sh. Raja Mishra, Worker of the unit. During visit, it was observed as under:


1. The unit is a screening-cum-washing plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit. However, the same is not updated and was in bad condition.
3. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
4. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
5. The unit has not provided pucca sedimentation/re-circulation tank for re-circulation of wastewater, causing stagnation in the adjacent empty land.
6. The approach roads and the ramp are not metaled/stabilized with river bed material.
7. Adequate plantation not provided along the boundary of the unit.
8. The unit has installed DG set of capacity 125 KVA with canopy and inadequate stack height.
9. The representative failed to show the arrangements made on site for treatment and disposal of domestic effluent being generated from the unit.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  PUNJAB POLLUTION CONTROL BOARD | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
| | Dated: 09/01/2026 |

No. 117 Regd. To

M/s Dhan Dhan Baba Amarnath Screening Plant,
 Village Bindrakh,
 Tehsil & Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Dhan Dhan Baba Amarnath Screening Plant, Village Bindrakh, Tehsil & Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23654185 dated 03.10.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23654144 dated 03.10.2023 valid upto 30.09.2028 for Screening and Washing of Stone Aggregates of Different Sizes @ 6000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the Officer of the Board on 05.01.2026 and contacted Sh. Sargun Brar, Owner of the unit. During visit, it was observed as under:

1. The unit is a screening-cum-washing plant and was in operation.


2. The unit has provided Environmental data board at the entrance of the unit. However, the same needs to be updated.
3. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
4. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
5. The approach roads and the ramp are not metalled/stabilized with river bed material.
6. The unit has not provided pucca sedimentation/re circulation tank for re-circulation of wastewater, causing stagnation in the adjacent empty land.
7. Adequate plantation not provided along the boundary of the unit.
8. The unit has installed DG set of capacity 100 KVA on site with canopy and inadequate stack height.
9. The representative failed to show the arrangements made on site for treatment and disposal of domestic effluent being generated from the unit.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  PUNJAB POLLUTION CONTROL BOARD | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com | |
| No. 118 | Regd. | Dated: 09/01/2026 |

To

M/s Amit Kumar & Co.,
 Village Bindrakh,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Amit Kumar & Co., Village Bindrakh, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23588019 dated 28.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23516157 dated 28.09.2023 valid upto 30.09.2028 for Screening Washing of river bed material @ 11000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 05.01.2026 and contacted Sh. Maninder, Munshi of the unit. During visit, it was observed as under:

1. The unit is a screening-cum-washing plant and was in operation.

2. The unit has provided Environmental data board at the entrance of the unit.
3. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
4. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
5. The unit has provided pucca sedimentation/re-circulation tank for re-circulation of wastewater, however, the same were found in dismantled condition. Wastewater was seen causing stagnation in the adjacent empty land. Also, the recirculation pump was found dysfunctional on site.
6. The approach roads and the ramp are not metalled/stabilized with river bed material.
7. Adequate plantation not provided along the boundary of the unit.
8. Domestic effluent being generated from the site is discharged onto land for plantation after passing through septic tank.
9. The unit has installed DG set of capacity 125 KVA on site with canopy and inadequate stack height.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD
Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
 eeroropar@gmail.com

No. 115

Regd.

Dated: 09/01/2026

To

M/s Zimidar Screening Plant,
 Village Bindrakh,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Zimidar Screening Plant, Village Bindrakh, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/27706635 dated 22.01.2025 valid upto 30.09.2026 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2025/27706638 dated 22.01.2025 valid upto 30.09.2026 for Crushing, Screening & Washing of River Bed Material @ 5000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 05.01.2026 and contacted Sh. Amandeep Singh, Partner of the unit. During visit, it was observed as under:

1. The unit is a screening-cum-washing plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.

3. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
4. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.
5. The unit has not provided pucca sedimentation/re-circulation tank for re-circulation of wastewater, causing massive stagnation in the adjacent empty land.
6. The approach roads and the ramp are metaled/stablized with river bed material. However, cleaning of the same is required.
7. Adequate plantation not provided along the boundary of the unit.
8. No provision of washrooms on site, as such no domestic effluent is generated from the site.
9. The unit has installed DG set of capacity 62 KVA on site with canopy and inadequate stack height.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the proposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act..


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Gianl Zall Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 119

Regd.

Dated: 09/01/2026

To

M/s Gilco Stone Crusher,
 Village Allowal,
 Tehsil & Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Gilco Stone Crusher, Village Allowal, Tehsil & Distt. Rupnagar.

Whereas It is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/RPN/2025/28728148 dated 28.05.2025 valid upto 30.06.2030 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/RPN/2025/28728379 dated 28.05.2025 valid upto 30.06.2030 for Crushing, Screening & Washing of River Bed Material @10,000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 07.01.2026 and contacted Sh. Amrinder Singh, Munshi of the unit. During visit, it was observed as under:


1. The unit is a stone crusher and screening-cum-washing plant and was in operation.

2. The unit has provided Environmental data board at the entrance of the unit. However, the same is not updated.
3. The unit has installed 02 no. Jaws, 02 no. Rotopactor and 01 screener in its premises. However, the same are not covered/enclosed with Tin/GI sheets.
4. No provision is there to cover the conveyor belts from node to node with thick sheets.
5. Ends of few conveyor belts are not covered with rubber chutes in order to control the dust emissions.
6. The unit has installed sprinklers on movement area but not on the ramp.
7. The approach roads and the ramp are not metaled/stabilized with river bed material.
8. The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.
9. The unit has not installed any DG set and is having electric connection as a source of supply.
10. The unit has provided re-circulation tank for re-circulation of wastewater
11. The water spray system is not interlocked with the main crushing operation.
12. As informed, the domestic effluent is cleared through mobile tankers.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 105

Dated: 09.01.2026

To

M/s G.s. & Bothers Stone Screening Plant,
VPO Chandpur Bella, Kotla Power House, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s G.s. & Bothers Stone Screening Plant, VPO Chandpur Bella, Kotla Power House, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/16093292 dated 09.07.2021 valid upto 30.09.2026 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16093275 dated 09.07.2021 valid upto 30.09.2028 for operation of screening-cum-washing plant only @ 10000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 03.01.2026 and contacted representative of the unit named Sh. Deepak Verma. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotoptractor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the water is being by passed through piping system to nearby land.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. Fine material is available at site. The representative was advised to clear the same.
12. The water spray system is interlocked with the main crushing operation is being provided and was in working condition.
13. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit has provided CCTV/PTZ Camera at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 106

Dated: 09.01.2026

To

M/s Saini Stone Crusher & Screening Plant,
Village Chandpur,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Saini Stone Crusher & Screening Plant, Village Chandpur, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/11467647 dated 11.10.2019 valid upto 30.09.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/11467511 dated 11.10.2019 valid upto 30.09.2023 for Crushed, Screened, Washed River Bed Material @ 3800 CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24462151 dated 15.12.2023 valid upto 15.12.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24407754 dated 15.12.2023 valid upto 15.12.2028 for Crushed, Screened, Washed River Bed Material @ 3800 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 03.01.2026 and contacted representative of the unit named Sh. Gurtej Singh. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board at the entrance of the unit. However, the same is not updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.

4. Conveyor belts of proper quality material are provided and covered from top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the water was overflowing through the tanks to the nearby land.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps, due to glitch and repair work in machines.
11. Fine material is available at site. The representative was advised to clear the same.
12. The water spray system is interlocked with the main crushing operation is being provided and was in working condition.
13. The unit has provided septic tank for storage of domestic effluent but it was overflowing.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit has provided CCTV/PTZ Camera at site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 107

Dated: 09.01.2026

To

M/s Chandigarh Stone Crusher,
Village Saplma, Tehsil Sri Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Chandigarh Stone Crusher, Village Saplma, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/RPN/2023/21582312 dated 11.04.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/RPN/2023/21628708 dated 11.04.2023 valid upto 30.09.2024 for Crushing-cum-Screening & Washing of Aggregates @ 12000 CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26974280 dated 30.09.2024 valid upto 30.09.2027 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26974385 dated 30.09.2024 valid upto 30.09.2027 for Crushing-cum-Screening & Washing of Aggregates @ 12000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 03.01.2026 and contacted representative of the unit named Sh. Kuldeep Singh. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotoptractor in its premises and the same are partially covered/enclosed with Tin/GI sheets.

4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the tanks provided were empty and the water was being discharged through pipes to nearby land without recirculation.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt was provided at only one side of the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are partially sealed/covered with flexible rubber flaps, due to glitch and repair work in machines.
11. Fine material is available at site. The representative was advised to clear the same.
12. The water spray system is interlocked with the main crushing operation is being provided and was in working condition.
13. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit has provided CCTV/PTZ Camera at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 108

Dated: 09.01.2026

To

M/s G.s. Screening Plant,
Village Nangran, Tehsil Nangal,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s G.s. Screening Plant, Village Nangran, Tehsil Nangal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2022/20318482 dated 22.11.2022 valid upto 30.09.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2022/20264989 dated 22.11.2022 valid upto 30.09.2023 for operation of Screening-cum-Washing plant only @ 7,000 CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24071262 dated 30.10.2023 valid upto 30.10.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24071248 dated 30.10.2023 valid upto 30.10.2028 for operation of Screening-cum-Washing plant only @ 7,000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 03.01.2026 and **no representative or workmen were found**. During visit, it was observed as under:

1. The unit was not in operation.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are not covered/enclosed with Tin/GI sheets.

4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is not being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the tanks provided were overflowing the waste water was being discharged through a channel to a nearby drain.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt was provided at only one side of the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. A heap of fine material is available at site and lying in stagnated condition.
12. The water spray system is interlocked with the main crushing operation is being provided but at time was found not in operation.
13. The unit has not provided septic tank for storage of domestic effluent.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit has not provided CCTV/PTZ Camera at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 111

Dated: 09.01.2026

To

M/s Shakti Stone Crusher & Screening Plant,
Village Dher & Mahain, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Shakti Stone Crusher & Screening Plant, Village Dher & Mahain, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23691626 dated 20.10.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23691614 dated 20.10.2023 valid upto 30.09.2028 for Crushing, Screening and Washing of Stone Aggregates @ 4800 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted representative of the unit named Sh. Satpal Singh. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are partially covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is not being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the tanks provided were overflowing and the waste water was being discharged through a channel to a nearby land.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. A heap of fine material is available at site and lying in stagnated condition.
12. The water spray system is interlocked with the main crushing operation is being provided but at time was found not in operation.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV/PTZ Camera at site.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



No. 112

Dated: 09.01.2026

To

M/s V.s. Associates,
VPO Dher, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s V.s. Associates, VPO Dher, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23847367 dated 28.10.2023 valid upto 30.09.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23847535 dated 28.10.2023 valid upto 30.09.2029 for Crushed, Screened, Washed River Bed Material @ 6500 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and **no representative but workmen were found**. During visit, it was observed as under:

1. The unit was not in operation at time of visit.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotoptractor in its premises and the same are partially covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the waste water was being discharged to a nearby land causing stagnancy at site.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt was provided at only one side of the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. A heap of fine material is available at site and lying in stagnated condition.
12. The water spray system is interlocked with the main crushing operation is being provided.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV/PTZ Camera at site.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 113

Regd.

Dated: 09/01/2026

To

M/s Walia Stone Crusher & Screening Plant,
 Village Bainhara, Tehsil Anandpur Sahib,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Walia Stone Crusher & Screening Plant, Village Bainhara, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/15927476 dated 04.06.2021 valid upto 3 0.09.2025 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/15926796 dated 04.06.2021 valid upto 30.09.2025 for operation of stone crusher-cum-screening/washing plant of capacity 6,000 cft/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/29835259 dated 13.09.2025 valid upto 13.09.2030 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/29834921 dated 13.09.2025 valid upto 13.09.2030 for operation of stone crusher-cum-screening/washing plant of capacity 6,000 cft/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of

the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted representative of the unit named Sh. Sonu Kakkar. During visit, it was observed as under:

1. The unit was not in operation during visit.
2. The unit has not provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are partially covered/enclosed from sides with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the tanks provided were overflowing and the waste water was being discharged through a channel to a nearby land.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. A heap of fine material is available at site and lying in stagnated condition.
12. The water spray system is interlocked with the main crushing operation is being provided.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV/PTZ Camera at site.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



PUNJAB POLLUTION CONTROL BOARD

No. 114

Dated: 09.01.2026

To

M/s Guru Mehar Stone Crusher,
Village Swara, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Guru Mehar Stone Crusher, Village Swara, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23600267 dated 30.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23600264 dated 30.09.2023 valid upto 30.09.2028 for Crushing, Screening & Washing of Stone Aggregates @ 15000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted representative of the unit named Sh. Chirag Sachdeva. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are partially covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of few conveyor belts are not covered with rubber chutes in order to control the dust emissions.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the tanks provided were not fully operational and the waste water was being discharged through nearby river through drain.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. A heap of fine material is available at site and lying in stagnated condition.
12. The water spray system is interlocked with the main crushing operation is being provided.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV/PTZ Camera at site.
15. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No. 90

Dated: 09.01.2026

To

M/s Ak Mineral,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Ak Mineral, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23309470 dated 01/09/2023 valid upto 30/09/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23309278 dated 31/08/2023 valid upto 30/09/2028 for Crushing, Screening & Washing of River Bed Material @ 15,000 CFT/Day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Karan Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.

6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has not installed any cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. 91

Dated: 09.01.2026

To

M/s Gk Lakshmi Ganpati Minerals,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Gk Lakshmi Ganpati Minerals, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23214611 dated 31/08/2023 valid upto 30/09/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23214493 dated 31/08/2023 valid upto 30/09/2028 for Crushing, Screening & Washing of River Bed Material @ 15,000 CFT/Day only.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Lalu Chauhan (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board.
3. The machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.

6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 05 no. of cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No.92

Dated: 09.01.2026

To

M/s Guru Nanak Stone Crusher,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Guru Nanak Stone Crusher, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/20700514 dated 12/01/2023 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/20700605 dated 12/01/2023 valid upto 30/09/2023 for Crushing, Screening & Washing of Aggregates @ 4,000 CFT/Day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24565596 dated 28.12.2023 valid upto 28.12.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24565629 dated 28.12.2023 valid upto 28.12.2028.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Rakesh Dhillon (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has not provided Environmental data board.
3. Some of the machinery installed by the unit was not properly covered.
4. Some of the conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates but the process water was observed to be getting stagnant at a point near machinery rather than being carried to the recirculation tank.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 07 no. of cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



PUNJAB POLLUTION CONTROL BOARD

No. 93

Dated: 09.01.2026

To

M/s J.t.r. Stone Crusher & Screening Plant,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s J.t.r. Stone Crusher & Screening Plant, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/16512742 dated 20/08/2021 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16512713 dated 20/08/2021 valid upto 30/09/2023 for Stone crusher and screening cum washing plant @ 9500 CFT/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24137251 dated 20.11.2023 valid upto 20.11.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24137249 dated 20.11.2023 valid upto 20.11.2028.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

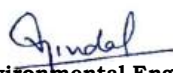
And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 05.01.2026 and Sh. Ashok Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board.
3. Some of the machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. Temporary provision of boundary wall found on site.
15. The industry has installed 04 no. of cameras.
16. The industry has not provided bag filter house as APCD

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



PUNJAB POLLUTION CONTROL BOARD

No. 94

Dated: 09.01.2026.

To

M/s M.s. Minerals,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s M.s. Minerals, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/30236646 dated 30.10.2025 valid upto 30.10.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/30236649 dated 30.10.2025 valid upto 30.10.2028 for Crushing, screening and washing of aggregates @ 1000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 05.01.2026 and Sh. Dalbir Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.

4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes for some of the conveyor belts while chutes provided over others were of short length.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. The industry has provided barb wire fencing but not provision of boundary wall found on site.
15. The industry has installed 06 no. of cameras.
16. The industry has not provided bag filter house as APCD

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No.95

Dated: 09.01.2026

To

M/s Rama Aggregates & Screeners,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Rama Aggregates & Screeners, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23309239 dated 05/09/2023 valid upto 30/09/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23308871 dated 05/09/2023 valid upto 30/09/2028 for Crushing, Screening & Washing of River Bed Material @ 15,000 CFT/Day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Ravinder Lumba (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board.
3. Some of the machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.

5. Ends of some of the conveyor belts were provided with chutes of short length and others not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 08 no. of cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



PUNJAB POLLUTION CONTROL BOARD

No. 96

Dated: 09.01.2026

To

M/s Royal Stone Crusher,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Royal Stone Crusher, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/21372173 dated 22/03/2023 valid upto 30/09/2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/21372168 dated 22/03/2023 valid upto 30/09/2024 for Crushing, Screening and Washing of River Bed Material @ 4500 CFT/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27077998 dated 04.10.2024 valid upto 04.10.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27077990 dated 04.10.2024 valid upto 04.10.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 05.01.2026 and Sh. Rohit Sharma (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.
4. Poor quality and partially damaged conveyor belts were found on site and same were not covered.
5. Ends of conveyor belts were not provided with chutes for some of the conveyor belts while chutes provided over others were of short length.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates but was covered with mud.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. Temporary provision of boundary wall found on site.
15. The industry has installed 16 no. of cameras.
16. The industry has not provided bag filter house as APCD

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No. 97

Dated: 09.01.2026

To

M/s Saptarishi Stone Crusher,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Saptarishi Stone Crusher, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23878404 dated 24/10/2023 valid upto 30/09/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23877232 dated 24/10/2023 valid upto 30/09/2028 for Crushing, Screening & Washing of Aggregates @ 15,000 CFT/Day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Joginder Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board.
3. The machinery installed by the unit was not properly covered.
4. Some of the conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.

6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates but the same was found filled with mud during visit.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 10 no. of cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ



PUNJAB POLLUTION CONTROL BOARD

No. 98

Dated: 09.01.2026

To

M/s Satgur Stone Crushing Private Limited,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Satgur Stone Crushing Private Limited, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/24238413 dated 05/12/2023 valid upto 30/09/2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/24238411 dated 05/12/2023 valid upto 30/09/2024 for Crushing, Screening and Washing of River Bed Material @ 20,000 CFT/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/24237662 dated 10.08.2024 valid upto 10.08.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/24237658 dated 10.08.2024 valid upto 10.08.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 05.01.2026 and Sh. Surinder Kumar (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.
4. Conveyor belts found on site were covered.
5. Ends of conveyor belts were not provided with chutes for some of the conveyor belts while chutes provided over others were of short length.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates but was found damaged during visit.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. Temporary provision of boundary wall found on site.
15. The industry has installed 08 no. of cameras.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No. 99

Dated: 09.01.2026

To

M/s SNM Corporation,
Vill Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Snm Corporation, Vill Agampur, Tehsil Anandpur Sahib, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/14092356 dated 08/01/2021 valid upto 30/09/2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/14092243 dated 08/01/2021 valid upto 30/09/2024 for screening cum washing plant only 11000 cft/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26952078 dated 28.09.2024 valid upto 28.09.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26952055 dated 28.09.2024 valid upto 28.09.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Balram Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates but the same was found filled with mud during visit.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has not installed any cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No. 100

Dated: 09.01.2026

To

M/s Ludhiana Stone Crusher & Screening Plant,
Vill Ailgran, Tehsil Nangal,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Ludhiana Stone Crusher & Screening Plant, Vill Ailgran, Tehsil Nangal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/RPN/2019/10548868 dated 13/08/2019 valid upto 30/06/2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/RPN/2019/10548651 dated 13/08/2019 valid upto 30/06/2024 for Crusher, screening cum washing of aggregates @ 4500 CFT/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/26776301 dated 12.09.2024 valid upto 12.09.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/26776269 dated 12.09.2024 valid upto 12.09.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Dalbir Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.
2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was covered.
4. Some of the conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The ramp was stabilized but the movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 08 no. of cameras at site.
16. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No. 101

Dated: 09.01.2026

To

M/s Neelkanth Traders,
Vill Ailgran, Tehsil Nangal,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Neelkanth Traders, Vill Ailgran, Tehsil Nangal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2024/25451212 dated 02/05/2024 valid upto 30/09/2025 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2024/25451187 dated 02/05/2024 valid upto 30/09/2025 for Screening and Washing of River Bed Material @ 5000 CFT/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/29974078 dated 26.09.2025 valid upto 26.09.2027 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/29970285 dated 26.09.2025 valid upto 26.09.2027.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Ravinder Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.

2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 04 no. of cameras at site.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

PUNJAB POLLUTION CONTROL BOARD

No. 102

Dated: 09.01.2026

To

M/s Malwa Screening Unit,
Vill Algran, Tehsil Nangal,
Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Malwa Screening Unit, Vill Algran, Tehsil Nangal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2020/13179099 dated 28/09/2020 valid upto 30/09/2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2020/13178505 dated 28/09/2020 valid upto 30/09/2024 for Screening & Washing Of Aggregates @6000CFT/day.

And whereas, the industry has obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27397121 dated 02.12.2024 valid upto 02.12.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27397111 dated 02.12.2024 valid upto 02.12.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 07.01.2026 and Sh. Bablu Ram (Representative of the unit) was contacted. During visit, it was observed as under:

1. The unit was in operation.


2. The unit has provided Environmental data board but the same was not updated.
3. The machinery installed by the unit was not properly covered.
4. Conveyor belts found on site but were not covered.
5. Ends of conveyor belts were not provided with chutes.
6. Provision found in place for water spray to be carried out at all dust emitting points and transfer points.
7. No provision of water spray found on the boundary wall and movement area.
8. The ramp was stabilized but the movement area was not stabilized.
9. The industry has provided staggered plantation and was advised to increase the same.
10. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. The industry has provided recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent being discharged onto land for plantation.
13. No DG set was found on site.
14. No provision of boundary wall found on site.
15. The industry has installed 10 no. of cameras at site but none was operational during visit.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|---|--|
|  | <p align="center">PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com</p> |
| No. 2000 To | Regd. |
| Dated: 09/09/25 | |

M/s Ranjit Screening & Crushing Plant,
 Vill. Diwari,
 Tehsil & Distt. Roopnagar.

Subject:

Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Ranjit Screening & Crushing Plant, Vill. Diwari, Tehsil & Distt. Roopnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2020/13454458 dated 25.08.2020 valid upto 30.09.2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2020/13454445 dated 25.08.2020 valid upto 30.09.2023 for CRUSHING, SCREENING CUM WASHING OF AGGREGATES @ 4000 CFT/day.

And whereas, the industry has now obtained auto-renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/28158245 dated 17.03.2025 valid upto 17.03.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/28158230 dated 12.03.2025 valid upto 12.03.2028.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, the industry was visited by the Officer of the Board on 18.08.2025 and contacted Sh. Charanjit Singh. During visit, it was observed as under:

1. The unit is a stone crusher & screening unit and was not in operation during visit.
2. The conditions of the plant indicates that the plant are not in use since this season as consents to operate under Water & Air Act have been recently expired i.e. on 30.09.2025.
3. No representative of the industry is present at site.
4. Plants are covered with natural shrubs and other greenery to some extent.
5. The unit has provided Environmental data board at the entrance of the unit.
6. The unit has installed Jaws, Rotopactor in its premises and the same are **covered with TIN/GI sheets.**
7. **No provision is there to cover the conveyor belts from node to node with thick sheets.**
8. **Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.**
9. **The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp.**
10. **The unit has not provided re-circulation tank for re-circulation of wastewater.**
11. The approach roads and the ramp are metaled/stabilized with river bed material.
12. Green belt of three rows of trees is provided along the periphery.
13. **The openings of the housing for the movement of mechanical drives are not covered with the rubber flappers.**
14. The unit has not installed any DG set and is having electric connection as a source of supply.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity personal hearing.

As such, you are, hereby, afforded an opportunity of personal hearing before **Environmental Engineer, Regional Office, Rupnagar** on 24/09/25 at 11.00 am to explain as to why the proposed action may not be taken against the unit, failing which it will be presumed that unit has nothing to say and the Board shall go ahead to take the proposed action without giving any further notice/opportunity.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No.

2043

Dated:

15/09/25

To

M/s Onkar Stone Crusher
Village Nangran, Tehsil Nangal,
Anandpur Sahib, Distt. Rupnagar.

Subject:

Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Onkar Stone Crusher, Village Nangran, Tehsil Nangal, Anandpur Sahib, Distt. Rupnagar.

It is submitted that the industry was earlier granted consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/28772579 dated 10/06/2025 and under the provision of the Air (Prevention & Control of Pollution) Act, 1981 CTOA/Fresh/RPN/2025/28772721 dated 10/06/2025 both having validity upto 31/12/2025 for Crushing, Screening & Washing of River Bed Material @ 8500 CFT/day subject to the suitable conditions mentioned therein.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 18.08.2025 and during visit Sh. Bablu Ram (Representative of the unit) was contacted and during visit, it was observed as under:

1. The unit was not in operation as indicated from condition of old and new machinery lying in the premises of the industry which was yet to be installed. Repair work was going on at the time of visit.
2. The unit has provided Environmental Data Board at its entrance.
3. The unit has partially covered the old machinery.
4. Proper quality belts provided and the covering of the conveyors is yet to be done.
5. The unit has not provided rubber chutes at the end of conveyor belts.

6. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps on the old machinery already installed.
7. The movement area was not stabilized.
8. No water spray system was found on the site.
9. The unit has not provided the re-circulation tank for re-circulation of the wastewater alongwith re-circulation arrangements.
10. The unit has provided adequate plantation along its boundaries.
11. No fine material was lying in the premises
12. No boundary wall was found at the site.
13. There was no DG set observed to be installed on site..

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


 Environmental Engineer
 w/c

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ - ਰੂਪਨਗਰ

Regional Office - Rupnagar, #281, Giani Zail Singh Nagar, Rupnagar-140001
 E-mail: eeroropar@gmail Web:www.ppcb.punjab.gov.in
 Phone: 01881-351001



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 2078

To,

Dated: 15/09/25

M/s Motia Stone Crusher,
Village Agampur, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject:

Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

It is submitted that the industry was earlier granted consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2024/26645387 dated 19/09/2024 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2024/26645798 dated 19/09/2024, both were valid upto 18/03/2025 for CRUSHING, SCREENING / WASHING OF AGGREGATES @ 10000 CFT/day subject to the suitable conditions mentioned therein.

Thereafter, the unit has obtained auto-renewal of Consent to Operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/28128229 dated 06.03.2025 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/28128292 dated 06.03.2025, both were valid upto 06.03.2030 for CRUSHING, SCREENING / WASHING OF AGGREGATES @ 10000 CFT/day subject to the suitable conditions mentioned therein.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 20.08.2025 and Sh. Karanvir Bhumbla (Representative of the unit) was contacted and during visit, it was observed as under:

1. The unit was not in operation as informed by the representative of the industry.
2. The unit has provided Environmental Data Board.
3. The machinery installed has been properly covered.
4. Proper quality belts provided but the covering of the conveyors was not done.
5. The unit has provided rubber chutes at the end of conveyor belts.
6. The unit has covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
7. The movement area was stabilized but the same was observed damaged.
8. The unit has provided adequate plantation along its boundaries.
9. The re-circulation tank provided by unit was found to be damaged.
10. The representative of the industry informed that they have constructed septic tank but the site conditions of the same couldn't be verified due to heavy silting.
11. No boundary wall was found at the site.
12. There was no DG set observed to be installed on site.

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


 Environmental Engineer
 o/c

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ - ਰੂਪਨਗਰ

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PUNJAB POLLUTION CONTROL BOARD
Regional Office
 # 281, Giani Zail Singh Nagar, Rupnagar-140001
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No. 152

Regd.

Dated: 09/01/2026

To

M/s Jai Ambey Stone Crusher,
 Panjera Road, VPO Bharatgarh,
 Tehsil & Distt. Roop Nagar

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/16390960 dated 13.08.2021 valid upto 30.06.2026 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16390949 dated 13.08.2021 valid upto 30.06.2026 for operation of Crushing, screening & washing of aggregates @ 3500 CFT/day (10,50,000 cft/annum).

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

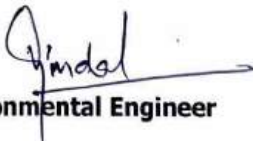
And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 08.01.2026 and contacted Sh. Munish Garg (Partner). During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.

5. Telescopic chute of 05 feet height has been provided.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The unit has covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
11. Fine material is not present at site.
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV Camera at site.
15. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 2032

Dated: ... 11/09/25

To,

M/s Dhillon Screener,
Village Diwari,
Tehsil & District Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/28925760 dated 30.06.2025 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2025/28930860 dated 30.06.2025 valid upto 30.09.2028 Screening-cum-Washing of River Bed Material @3000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said orders the unit was visited by the officer of this office on 18.08.2025 to check the operations and code of practice being complied and during visit Sh. Gurpreet Singh, was contacted and it was observed as under:

1. The unit is a screening-cum-washing unit and is not in operation. The representative present at site has informed that the plant is not used since 10 days due to rainy season.
2. The unit has provided Environmental data board at the entrance of the unit.
3. Ends of conveyor belts are not covered with proper Telescopic chute from top of discharge point to the ground level.
4. The screening cum washing plant has not installed sprinklers on movement area as well as on the ramp. but the representative informed that manual spraying is being done at all dust emitting points on regular basis.
5. The unit has provided re-circulation tank for re-circulation of wastewater, but the same is found empty as plant is not in use since 10 days as informed by the representative industry.
6. The approach roads and the ramp are metaled/stabilized with river bed material.
7. Green belt of three rows of trees is provided along the periphery.
8. The unit has not installed any DG set and is having electric connection as a source of supply.
9. The unit has provided septic tank for disposal of domestic effluent.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. .123

Dated: 09.01.2026

To

M/s J.m. Enterprises,
Vill. Sarsa Nangal,
Tehsil & Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/28878084 dated 07.07.2025 valid upto 30.06.2030 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2025/28878074 dated 07.07.2025 valid upto 30.06.2030 for Crushing, Screening & Washing of Aggregates @ 4000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 19.12.2025 and contacted Sh. Sunny Kumar, Munshi of the unit. During visit, it was observed as under:

1. The unit is a stone crusher -cum- screening and washing plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopraactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from top.
5. Telescopic chute of 03 feet height has been provided, which is less than the standard height.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. Fine material is found at site; the representative was advised to filled the same will in low lying areas.
11. The unit has not installed any DG set and is having electric connection as a source of supply.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer

5. **Telescopic chute of 03 feet height has been provided, which is less than the standard height.**
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The representative was advised to provide the opening of the housing for the movement of the mechanical drives, conveyor belts with flexible rubber flaps at suitable location.**
11. Fine material is not present at site.
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV Camera at site.
15. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 129

Regd.

Dated: 09/01/2026

To

M/s Guru Nanak Stone Crusher,
 Village Bharatgarh, Tehsil & Distt. Ropar,
 140114.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/11157848 dated 19.09.2019 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/11157834 dated 2024-04-30 both were expired on 30.06.2024 for operation of Crushing, screening cum washing of aggregates @ 2500 CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/25469019 dated 30.04.2024 valid upto 30.04.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/25469017 dated 30.04.2024 valid upto 30.04.2029.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 02.01.2026 and contacted Sh. Munish Garg. During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.
2. The unit has not provided Environmental data board at the entrance of the unit.

3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.
5. **Telescopic chute of 03 feet height has been provided, which is less than the standard height.**
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The representative was advised to provide the opening of the housing for the movement of the mechanical drives, conveyor belts with flexible rubber flaps at suitable location.**
11. Less quantity of fine material was found at the site.
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided 04 no. CCTV Camera at site.
15. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 130

Regd.

Dated: 09/01/2026

To

M/s Jai Mata Stone Crusher,
VPO Bharatgarh,
Tehsil & Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/10127232 dated 24.06.2019 valid upto 30.06.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/10127212 dated 27.06.2019 valid upto 30.06.2024 for operation of crushing and screening cum washing /washing plant of capacity@ 2000 cft/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/25469002 dated 30.04.2024 valid upto 30.04.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/25469000 dated 30.04.2024 valid upto 30.04.2029 for operation of crushing and screening cum washing /washing plant of capacity@ 2000cft/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 02.01.2026 and contacted Sh. Munish Garg. During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopraactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.
5. Telescopic chute of 05 feet height has been provided.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The representative was advised to provide the opening of the housing for the movement of the mechanical drives, conveyor belts with flexible rubber flaps at suitable location.**
11. Fine material is not present at site.
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV Camera at site.
15. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD
Regional Office
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 eeroropar@gmail.com

No. 132

Regd.

Dated: 09/01/2026

To

M/s Saini Stone Crusher,
 Village Bharatgarh,
 Tehsil & Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/RPN/2025/28468988 dated 28.04.2025 valid upto 30.09.2030 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/RPN/2025/28468990 dated 28.04.2025 valid upto 30.09.2030 for Crushing, Screening & Washing of River Bed Material @ 9,000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 02.01.2026 and contacted Sh. Ranjit Singh, Prop. of the Unit. During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.
2. The unit has provided Environmental Data Board.
3. The machinery installed by the unit has been properly covered and the unit has provided rubber chutes at the end of conveyor belts.
4. The movement area as well as ramp has been stabilized.
5. The unit has provided adequate plantation along its boundaries.

6. The boundary wall has been provided at the site.
7. The unit has provided CCTV Camera at site.
8. The domestic effluent will be discharged onto land for plantation after passing through septic tank.
9. The industry has provided recirculation tanks equipped with motor for recirculation of the waste water from washing plant.
10. The representative was advised to clear the fine material present at site at the earliest.
11. The unit has not provided flexible rubber flaps for proper sealing.
12. **The industry has not provided bag filter house as APCD.**
13. There was no DG set observed to be installed on site.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 133

Regd.

Dated: 09/01/2026

To

M/s Punjab Stone Crusher,
 VPO Bharatgarh,
 Tehsil & Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/23423484 dated 12.09.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23423441 dated 12.09.2023 valid upto 30.09.2028 for Crushing, Screening & Washing of Aggregates @1800 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 02.01.2026 and Sh. Gurjant Singh was contacted. During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotopractor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.

5. **Telescopic chute of 03 feet height has been provided, which is less than the standard height.**
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The representative was advised to provide the opening of the housing for the movement of the mechanical drives, conveyor belts with flexible rubber flaps at suitable location.**
11. **The representative was advised to clear fine material present at site**
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided all sides boundary wall.
15. The unit has provided CCTV Camera at site.
16. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 137

Regd.

Dated: 09/01/2026

To

M/s New Hargobind Stone Crusher,
 Village Saidpur,
 Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/RPN/2021/15137365 dated 24.02.2021 valid upto 30.09.2025 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/RPN/2021/15136873 dated 24.02.2021 valid upto 30.09.2025 for Crushing, Screening & Washing of Aggregates @10000 CFT/day.

And whereas, the Industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/30448037 dated 20.11.2025 valid upto 20.11.2030 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/30447239 dated 20.11.2025 valid upto 20.11.2030 for Crushing, Screening & Washing of Aggregates @10000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted Sh. Kulwant Singh, Munshi of the unit. During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.

2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.
5. Telescopic chute of 05 feet height has been provided, which is of the standard height.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. **The opening of the housing for the movement of the mechanical drives, conveyor belts are not covered with flexible rubber flaps.**
10. Fine material is not found at site.
11. The water spray system is interlocked with the main crushing operation.
12. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided CCTV Camera at site.
15. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 121

Regd.

Dated: 09/01/2026

To

M/s Bhaddal Screening Plant,
 Village Bhaddal,
 Distt. Rupnagar.

Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act by M/s Bhaddal Screening Plant, Village Bhaddal, Distt. Rupnagar.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOA/Renewal/RPN/2023/23585178 dated 28.09.2023 valid upto 30.09.2026 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/23584824 dated 28.09.2023 valid upto 30.09.2026 for screening washing of river bed material @ 4500 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 05.01.2026 and contacted Sh. Karamjit Singh, Munshi of the unit and Sh. Bhajan, Prop. of the unit. During visit, it was observed as under:

1. The unit is a screening-cum-washing plant and was in operation. As informed by the representative, plant is currently running at processing capacity of 5000 CFT.
2. The unit has provided Environmental data board at the entrance of the unit.

3. The conveyor belts are of good quality but the ends of few conveyer belts are not covered with chutes.
4. The screening cum washing plant has installed sprinklers on movement area as well as on the ramp.
5. The approach roads and the ramp are stabilized with river bed material. However, cleaning of the same is required.
6. The unit has provided re-circulation tank for re-circulation of wastewater. However, recirculation pump has not been provided for recirculation facility, causing stagnation in the adjacent land.
7. The process waste i.e. fine material was found dumped on site.
8. As informed, the domestic effluent is being cleared through mobile tankers.
9. The unit has not installed any DG set and is having electric connection as a source of supply.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as well as with the guidelines laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of Show Cause.

As such you are, hereby given an opportunity to file the reply, if any, in writing within 15 days, from issuance of this notice to show cause as to why the purposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the proposed action under the provisions of the said Act.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 122

Regd.

Dated: 09/01/2026

To

M/s Punjab Screening Plant,
 Village Saho Majra, PO Ghanauli,
 Tehsil & Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2020/12931636 dated 10.07.2020 valid upto 30.06.2024 and renewal 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2020/12931610 dated 10.07.2020 valid upto 30.06.2024 for operation of screening & washing of aggregates @ 65 TPD.

And whereas, the industry has further obtained auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/29015432 dated 27.06.2025 valid upto 27.06.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/29015402 dated 27.06.2025 valid upto 27.06.2028 for operation of screening & washing of aggregates @ 65 TPD.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 07.01.2026 and contacted Sh. Rupinder Singh, Munshi of the unit. During visit, it was observed as under:

1. The unit is a screening-cum-washing plant and was not in operation due to maintenance work going on in the unit.
2. The unit has provided Environmental data board at the entrance of the unit.
3. The conveyor belts are of good quality but the ends of few conveyer belts are not covered with chutes. And, was advised to provide chutes at all conveyor belt ends before making the plant operational.
4. The unit has provided re-circulation tank for re-circulation of wastewater. However, the same is required to be cleaned.
5. The screening cum washing plant has installed sprinklers on movement area as well as on the ramp. But, the same were found broken. As informed by the representative, new sprinklers has been ordered and will be provided before starting the operations.
6. The approach roads and the ramp are stabilized with river bed material. However, cleaning of the same is required.
7. The unit has no provision of washrooms on site and as such no domestic effluent is being generated from the unit.
8. The unit has not installed any DG set and is having electric connection as a source of supply.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

Regional Office

281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 120

Regd.

Dated: 09/01/2026

To

M/s Akhand Stone Crusher,
Village Diwari,
Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted fresh 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2021/16148202 dated 13.07.2021 valid upto 30.06.2025 and renewal 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16117162 dated 13.17.2021 valid upto 30.06.2025 for Crushing and Washing of Stone Aggregates @ 7000 CFT/day.

And whereas, the industry has further obtained auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/28475780 dated 22.04.2025 valid upto 22.04.2030 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/28475776 dated 22.04.2025 valid upto 22.04.2030 for Crushing and Washing of Stone Aggregates @ 7000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 07.01.2026 and contacted Sh. Parbhat Singh, Owner of the unit. During visit, it was observed as under:

1. The unit is a stone crusher-cum-screening & washing plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit. **However, the same needs to be updated.**
3. The unit has installed 01 Jaw, 01 Rotopraactor and 02 no. screens in its premises and the same are covered/enclosed with Tin/GI sheets. **However, sheets were found broken at few ends, which needs to repaired.**
4. The unit has provided conveyer belts of good quality. **However, few belts are not covered from top with sheets.**
5. The unit has provided rubber chutes at the end of conveyor belts.
6. **The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.**
7. Manual spraying is being done at all dust emitting points on regular basis.
8. The unit has provided re-circulation tank for re-circulation of wastewater.
9. The movement area was stabilized with river bed material.
10. The unit has not installed any DG set and is having electric connection as a source of supply.
11. The unit has provided CCTV/PTZ Camera at site.
12. **The representative failed to show the arrangements for treatment and disposal of domestic effluents being generated on site.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Gianl Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 138

Regd.

Dated: 09/01/2026

To

M/s Super Stone Crusher Pvt. Ltd.,
 Village Allowal,
 Tehsil & Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2023/24031942 dated 08.11.2023 valid upto 30.09.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2023/24030757 dated 08.11.2023 valid upto 30.09.2028 for Crushing of river bed material @ 3000 CFT/day and Stone Dust @ 1000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 07.01.2026 and contacted Sh. Balwinder Singh, Owner of the unit. During visit, it was observed as under:

1. The unit is a stone crusher-cum-screening plant and was in operation.
2. The unit has provided Environmental data board at the entrance of the unit.

3. The unit has installed 01 Jaw, 01 Rotopactor and 01 no. dry screen in its premises and the same are covered/enclosed with Tin/GI sheets. However, sheets were found broken at few ends, which needs to be repaired.
4. The unit has provided conveyer belts of good quality.
5. No provision is there to cover the conveyor belts from node to node with thick sheets.
6. The unit has provided rubber chutes at the end of conveyor belts. However, few chutes were seen in broken condition.
7. The unit has not covered the opening of the housing for the movement of the mechanical drives, conveyor belts etc. with flexible rubber flaps.
8. Manual spraying is being done at all dust emitting points on regular basis. Water sprinklers not provided on site.
9. The movement area has been metallised/ stabilized with river bed material.
10. The unit has not installed any DG set and is having electric connection as a source of supply.
11. The unit has provided CCTV/PTZ Camera at site.
12. Domestic effluent being generated from the unit is discharged onto land for plantation after passing through septic tank.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 109

Dated: 09.01.2026

To

M/s Shivalik Stone Crusher,
Village Nangran Kalmot, Tehsil Nangal,
Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2020/13705995 dated 17.09.2020 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2020/13705974 dated 17.09.2020 valid upto 30.09.2024 for operation of stone crusher only 10000 CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24003189 dated 24.10.2023 valid upto 24.10.2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2023/24003187 dated 24.10.2023 valid upto 24.10.2028 for operation of stone crusher only 10000 cft/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 03.01.2026 and contacted representative of the unit named Sh. Bittu Cheema. During visit, it was observed as under:

1. The unit was not in operation at time of visit.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt was provided at only one side of the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. The unit was found dumping its fine material along the road side and was also advised for filling up low lying area.
12. The water spray system is interlocked with the main crushing operation.
13. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit shall install/construct boundary wall along its periphery.
16. The unit has not provided CCTV/PTZ Camera at site.
17. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



No. 110

Dated: 09.01.2026

To

M/s Sangera Stone Crusher & Screening Plant,
Village Swara, Tehsil Sri Anandpur Sahib,
Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Varied/RPN/2023/23718498 dated 06.10.2023 valid upto 30.09.2024 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Varied/RPN/2023/23606681 dated 06.10.2023 valid upto 30.09.2024 for Crushing & Screening/ Washing of river bed material @ 10000 CFT/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2024/27007370 dated 26.09.2024 valid upto 26.09.2029 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2024/27007353 dated 26.09.2024 valid upto 26.09.2029 for Crushing & Screening/ Washing of river bed material @ 10000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 06.01.2026 and contacted representative of the unit named Sh. Surinder. During visit, it was observed as under:

1. The unit was in operation at time of visit.
2. The unit has provided Environmental data board at the entrance of the unit but not updated.
3. The unit has installed 03 Jaws, 02 Rotopactor in its premises and the same are not covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided but not covered from the top.
5. Ends of conveyor belts were not provided with chutes.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater but the tanks provided were not fully operational and the waste water was being discharged through nearby river through drain.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. The opening of the housing for the movement of the mechanical drives, conveyor belts are not sealed/covered with flexible rubber flaps.
11. A heap of fine material is available at site and lying in stagnated condition.
12. The water spray system is interlocked with the main crushing operation.
13. The unit has provided septic tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
14. The unit has not installed any DG set and is having electric connection as a source of supply.
15. The unit shall install/construct boundary wall along its periphery.
16. The unit has provided CCTV/PTZ Camera at site.
17. The industry has not provided bag filter house as APCD.

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. 146

Dated: 09/01/2026

To

M/s Prithvee Stone Crusher & Screening Plant,
Vill-Spalwan, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Prithvee Stone Crusher & Screening Plant, Vill-Spalwan, Tehsil Anandpur Sahib, Distt. Rupnagar.

It is submitted that the industry was earlier granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/28222203 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/28222286 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 02.04.2025 with validity upto 02.10.2025 under both the Acts for Crushing, Screening & Washing of River Bed Material @4500CFT/day.

Now, the industry was granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/29934067 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/29934082 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 20.11.2025 with validity upto 31.03.2026 under both the Acts for Crushing, Screening & Washing of River Bed Material @4500CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

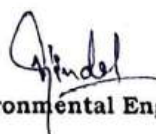
And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 29.09.2025 and Sh. Dalveer Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The industry has provided Environmental data board.
2. The conveyer belts are provided with good quality material and same are covered also.

3. The machinery installed by the industry was found covered.
4. Provision of regular water spray at dust emitting and transfer points found in place.
5. Provision of regular water spray at dust emitting and transfer points found in place.
6. The industry has stabilized ramp and movement area with river bed material.
7. The industry has provided staggered plantation, was advised to increase the same.
8. The conveyer belts are provided with good quality material and same are covered also.
9. No fine material was lying in the premises.
10. Water spray system is interlocked with the main crushing operation has been provided.
11. The industry has constructed recirculation tank for recycling of waste water from washing of aggregates with electric motor provided over same.
12. The industry has provided septic tank for treatment of domestic effluent which is further disposed into plantation.
13. No DG set installed by the industry.
14. Temporary provision of boundary wall found on site.
15. The unit has not installed bag-house filter house, telescopic chutes, CCTV/PTZ Camera and metaled ramp.

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. ...151.....

Dated: 09/01/2026

To

M/s Sai Stone Crusher,
Village Swara, Tehsil Anandpur Sahib,
Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Sai Stone Crusher, Village Swara, Tehsil Anandpur Sahib, Distt. Rupnagar.

It is submitted that the industry was earlier granted short term Consent to Operate vide no. CTOW/Fresh/RPN/2025/28210902 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/28210891 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 02.04.2025 with validity upto 02.10.2025 under both the Acts for Crushing, Screening & Washing of River Bed Material @9000CFT/day.

Now, the industry was granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/30110147 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/30110150 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 01/12/2025 with validity upto 31.03.2026 under both the Acts for Crushing, Screening & Washing of River Bed Material @9000CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

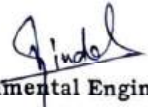
And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 18.10.2025 and Sh. Deepak (Representative of the unit) was contacted. During visit, it was observed as under:

1. The industry has provided Environmental data board.
2. The conveyer belts are provided with good quality material and but are not covered.
3. The machinery installed by the industry was found covered.
4. Provision of regular water spray at dust emitting and transfer points found in place.

5. The industry has stabilized ramp and movement area with river bed material.
6. The industry has provided staggered plantation, was advised to increase the same.
7. Rubber flaps are provided over some of the conveyer belts.
8. No fine material was lying in the premises.
9. Water spray system is interlocked with the main crushing operation has been provided.
10. The industry has constructed recirculation tank for recycling of waste water from washing of aggregates with electric motor provided over same.
11. The industry has provided septic tank for treatment of domestic effluent which is further disposed into plantation.
12. No DG set installed by the industry.
13. Temporary provision of boundary wall found on site.
14. The industry is yet to provide bag filter house as APCD.
15. The industry is yet to install CCTV/PTZ camera.

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. ...1...42....

Dated: ...9/10/2026

To

M/s Sat Sahib Stone Crusher & Screening Plant,
Village Haripur, Tehsil Anandpur Sahib,
Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Sat Sahib Stone Crusher & Screening Plant, Village Haripur, Tehsil Anandpur Sahib, Rupnagar.

It is submitted that the industry was earlier granted short term short term Consent to Operate vide no. CTOW/Fresh/RPN/2025/28206553 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/28206546 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 02.04.2025 with validity upto 02.10.2025 under both the Acts for Crushing, Screening & Washing of River Bed Material @8200CFT/day.

Now, the industry was granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. vide no. CTOW/Fresh/RPN/2025/30113889 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/30113891 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 03/12/2025 with validity upto 31.03.2026 under both the Acts for Crushing, Screening & Washing of River Bed Material @ 8200 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

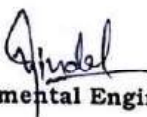
And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 18.10.2025 and Sh. Deepak (Representative of the unit) was contacted. During visit, it was observed as under:

1. The industry has provided Environmental data board.
2. The conveyer belts are provided with good quality material and but are not covered.
3. The machinery installed by the industry was found covered.

4. The chutes provided were not telescopic but were shorter in length of about 5 feet.
5. The industry has stabilized ramp and movement area with river bed material but is yet to provide metalled road.
6. The industry has provided staggered plantation, was advised to increase the same.
7. Rubber flaps are provided over some of the conveyer belts.
8. No fine material was lying in the premises.
9. Water spray system is interlocked with the main crushing operation has been provided.
10. The industry has constructed recirculation tank for recycling of waste water from washing of aggregates with electric motor provided over same.
11. The industry has provided septic tank for treatment of domestic effluent which is further disposed into plantation.
12. No DG set installed by the industry.
13. Temporary provision of boundary wall found on site.
14. The industry is yet to provide bag filter house as APCD.
15. The industry is yet to install CCTV/PTZ camera.

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. 145.....

Dated: 09/01/2026

To

M/s Shivalik Screening Unit,
 V.P.O. Algran, Tehsil Nangal, Anandpur Sahib,
 Distt. Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Shivalik Screening Unit, V.P.O. Algran, Tehsil Nangal, Anandpur Sahib, Distt. Rupnagar.

It is submitted that the industry was granted consents to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/11115976 dated 16/09/2019 (valid upto 30/09/2024) and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2019/11116069 dated 16/09/2019 (valid upto 30/09/2024) for Crushing, Screening/Washing of river bed material @ 9000CFT/day.

Now, the industry was granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/30140376 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/30226368 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 04/12/2025 with validity upto 31.05.2026 under both the Acts for Crushing, Screening/Washing of river bed material @ 9000 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 29.10.2025 and Sh. Gurmeet Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The industry has provided Environmental data board.
2. The conveyer belts are provided with good quality material and same are covered also.

3. Chutes have been provided.
4. Provision of regular water spray at dust emitting and transfer points found in place.
5. Provision of regular water spray at dust emitting and transfer points found in place.
6. The industry has stabilized ramp and movement area with river bed material.
7. The industry has provided staggered plantation, was advised to increase the same.
8. Rubber flaps have been provided.
9. No fine material was lying in the premises.
10. Water spray system is interlocked with the main crushing operation has been provided.
11. The industry has constructed recirculation tank for recycling of waste water from washing of aggregates.
12. The industry has provided septic tank for treatment of domestic effluent which is further disposed into plantation.
13. No DG set installed by the industry.
14. Temporary provision of boundary wall found on site.
15. The unit is yet to install bag-house filter house, CTTV, PTZ camera, metaled ramp and telescopic chutes

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. 144.....

Dated: 09/01/2026

To

M/s Shri Ram Stone Crusher,
Village Nangran, Nangal,
Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Shri Ram Stone Crusher, Village Nangran, Nangal, Rupnagar.

It is submitted that the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2019/10428480 dated 20/07/2019 and under the Air (Prevention & Control of Pollution) Act, 1981 CTOA/Renewal/RPN/2019/10428328 dated 20/07/2019 both had validity upto 30/06/2024 for operation of crushing and screening cum washing plant of capacity @ 9500cft/day.

Now, the industry was granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/30108934 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Fresh/RPN/2025/30337516 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 01.12.2025 with validity upto 28.02.2026 under both the Acts for Crushing & Screening/Washing of river bed material @ 9500 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 29.10.2025 and Sh. Pankaj Kumar (Representative of the unit) was contacted. During visit, it was observed as under:

1. The industry has provided Environmental data board
2. The industry has provided proper enclosures over the jaw/roller crushers
3. Proper quality belts provided.

4. Chutes have been provided
5. The industry was not in operation, provision of sprinkling has been provided.
6. The industry has provided sprinkling system at the boundary wall.
7. The industry has provided stabilized ramp. The industry was advised to ensure regular cleaning of ramp to avoid dust accumulation.
8. The industry has provided staggered plantation, was advised to increase the same.
9. Rubber flaps have been provided.
10. No fine material was lying in the premises
11. Water spray system is interlocked with the main crushing operation has been provided.
12. The industry has provided recirculation arrangement in the concrete tank for recycling of waste water.
13. The industry has provided septic tank for treatment of domestic effluent which is further disposed into plantation.
14. No DG set installed by the industry.
15. Provision of boundary wall found on site.
16. The industry has installed 01 no. camera.
17. The unit is yet to install bag-house filter house and telescopic chutes.

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


Environmental Engineer



PUNJAB POLLUTION CONTROL BOARD

No. 143

Dated: 09/01/2026

To

M/s Bhullar Stone Crusher,
Village Ailgran, Nangal, Anandpur Sahib,
Rupnagar.

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab to M/s Bhullar Stone Crusher, Village Ailgran, Nangal, Anandpur Sahib, Rupnagar.

It is submitted that the industry was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2025/28099562 dated 27/03/2025 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2025/28099546 dated 27/03/2025 both having validity upto 30/09/2025 for Crushing of river bed material of capacity @ 3750 CFT/day.

Now, the industry was granted 'consent to operate' for short term under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2025/30070583 under the Water (Prevention & Control of Pollution) Act, 1974 and CTOA/Renewal/RPN/2025/30070571 under the Air (Prevention & Control of Pollution) Act, 1981 issued on 20.11.2025 with validity upto 31.03.2026 under both the Acts for Crushing Of River Bed Material @ 3750 CFT/day.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the unit was visited by the officer of this office on 16.10.2025 and Sh. Gurvinder Singh (Representative of the unit) was contacted. During visit, it was observed as under:

1. The industry has provided Environmental data board.
2. The dust emitting points namely jaw/roller crushers were covered.
3. The conveyer belts were provided with good quality material and same were found covered.

4. The industry has provided rubber flappers/ chutes at the end of the conveyor belt of crusher.
5. The industry has provided sprinklers on the ramps and on the vehicle movement area to suppress dust emissions.
6. The industry has provided concrete ramp for movement of vehicles and has provided sprinkler on the same.
7. The industry has provided staggered plantation, was advised to increase the same.
8. The representative of the industry informed that the toilet constructed on site is old and non-operational. Thereby, no septic tank constructed.
9. No DG set installed at site.
10. The industry has a good temporary provision of long length of boundary wall.
11. The industry is yet to install bag filter house and telescopic chutes of full length.

As such, it is clear that the unit is **partially complying** with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab.

In view of above, you are advised to comply with the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, Environmental Guidelines prescribed for Stone Crushing units by CPCB in July, 2023 and code of practice stipulated for such units by Government of Punjab, failing which action will be initiated against the unit under the said Acts.


Environmental Engineer

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|  | PUNJAB POLLUTION CONTROL BOARD Regional Office # 281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com |
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No. 155

Regd.

Dated: 09.01.2026

To

M/s Shiva Stone Crusher
 (formerly- M/s Shiva Stone Crusher Gram Udyog Samiti),
 Nalagarh Road, Bharatgarh,
 Tehsil & Distt. Ropar, Roopnagar-140114

Subject: Advisory to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry was granted renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2020/13682573 dated 17/09/2020 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2020/13682558 dated 17/09/2020 both were expired on 30/09/2025 for operation of CRUSHING, SCREENING & WASHING OF AGGREGATES @120T/day.

And whereas, the industry was again granted auto-renewal 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2025/29784977 dated 2025-09-12 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTO/Renewal/RPN/2025/29784928 dated 2025-09-12 both having valid upto 2030-09-12.

And whereas, the Hon'ble NGT, New Delhi pleased to pass an order dated 21.04.2025 in OA no. 52 of 2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors", wherein para no. 10 of the orders, which is re-phrased as under:

"10. The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months."

And whereas, in compliance to the above said Orders, the industry was visited by the Officer of the Board on 08.01.2026 and contacted Sh. Omesh Puri, Proprietor. During visit, it was observed as under:

1. The unit is a stone crusher unit and is in operation.

2. The unit has not provided Environmental data board at the entrance of the unit.
3. The unit has installed Jaws, Rotopactor in its premises and the same are covered/enclosed with Tin/GI sheets.
4. Conveyor belts of proper quality material are provided and covered from top.
5. Telescopic chute of 05 feet height has been provided.
6. Manual spraying is being done at all dust emitting points on regular basis.
7. The unit has provided re-circulation tank for re-circulation of wastewater.
8. The approach roads and the ramp are metaled/stabilized with river bed material.
9. Green belt of three rows of trees is provided along the periphery.
10. **The representative was advised to provide the opening of the housing for the movement of the mechanical drives, conveyor belts with flexible rubber flaps at suitable location.**
11. Fine material was not found at the site.
12. The unit has provided collection tank for storage of domestic effluent which is further discharged onto land for plantation purposes.
13. The unit has not installed any DG set and is having electric connection as a source of supply.
14. The unit has provided 08 no. CCTV Camera at site.
15. **The industry has not provided bag filter house as APCD.**

And whereas, it is clear that the unit is **partially complying** with the code of practice stipulated for such units.

As such, you are advised to comply with the code of practice prescribed for Stone Crusher-cum-Screening & Washing Plants, failing which action will be initiated against the unit under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 without issuing any further notice/opportunity.


Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 1778-79

Dated: 13/08/25

To,

The Executive Engineer/Ropar/Anandpur Sahib,
Drainage-cum-Mining and Geology Division,
Department of Water Resources, Punjab.

Subject: Regarding Original Application No. 52/2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors".

It is intimated that in the matter of Original Application No. 52/2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors" before the Hon'ble National Green Tribunal, New Delhi. Sh. Navjot Singh Sidhu, has filed the above said application about illegal mining in Rupnagar District of Punjab. The District Survey Report (DSR) of Rupnagar 2022 has been questioned.

The Hon'ble Court has heard the case on 21.04.2025 and has passed the orders. The relevant part of the orders is reproduced as under:

"The Punjab Pollution Control Board (PPCB) will also submit a report disclosing the compliance of the CTO conditions by the stone crushers and also disclose if ambient air quality in the area and the carrying capacity examination by the PPCB. Let the report in terms of the above be filed by the concerned Authorities within a period of six months".

In compliance to the above said orders, you are requested to provide the data/record of carrying capacity of legitimate source of raw material carried out by your department so that the same can be examined, please.

Encl. no. 1780

Environmental Engineer
Date: 13/08/25

The copy of above is sent to the Senior Environmental Engineer, Zonal Office-1 Patiala for information please.

Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 3317-18

Dated: 07/11/25

To

The Executive Engineer/Ropar/Anandpur Sahib,
Drainage-cum-Mining and Geology Division,
Department of Water Resources, Punjab.

Subject: Regarding Original Application No. 52/2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors".

Reference: This Office letter no. 1778-79 dated 13.08.2025.

It is intimated that in the matter of Original Application No. 52/2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors" before the Hon'ble National Green Tribunal, New Delhi. Sh. Navjot Singh Sidhu, has filed the above said application about illegal mining in Rupnagar District of Punjab. The District Survey Report (DSR) of Rupnagar 2022 has been questioned.

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In compliance to the above said orders, you are once again, requested to provide the data/record of carrying capacity of legitimate source of raw material carried out by your department so that the same can be examined, please.

Endst. no. 3319

o/c Environmental Engineer
Date: 07/11/25

The copy of above is sent to the Senior Environmental Engineer, Zonal Office-1 Patiala for information please.

o/c Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. 139-140

Dated: 09/01/2026

To

The Executive Engineer/Ropar/Anandpur Sahib,
Drainage-cum-Mining and Geology Division,
Department of Water Resources, Punjab.

Subject: Regarding Original Application No. 52/2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors".

Reference: This Office letter no. 1778-79 dated 13.08.2025 and 3317-18 dated 07.11.2025.

It is intimated that in the matter of Original Application No. 52/2024 titled as "Navjot Singh Sidhu & Ors. Versus State of Punjab & Ors" before the Hon'ble National Green Tribunal, New Delhi. Sh. Navjot Singh Sidhu, has filed the above said application about illegal mining in Rupnagar District of Punjab. The District Survey Report (DSR) of Rupnagar 2022 has been questioned.

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In compliance to the above said orders, you are once again, requested to provide the data/record of carrying capacity of legitimate source of raw material carried out by your department so that the same can be examined, please.


Environmental Engineer

Endst. no. 141

Date: 09/01/2026

The copy of above is sent to the Senior Environmental Engineer, Zonal Office-1 Patiala for information please.


Environmental Engineer